

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA. NO. 06 OF 2012

In the matter of :

Nizamuddin West AssociationAppellant

Versus

Union of India and Others Respondents

NDOH 05.07.2023

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(Dr. K.S. Jayachandran)
Special Secretary (Environment),
Government of NCT of Delhi

New Delhi

Dated: 5th July, 2023

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STATUS REPORT ON BEHALF OF GOVERNMENT OF NCT OF DELHI
WITH RESPECT TO THE ORDER DATED 16.02.2023.

1. That this Hon'ble Green Tribunal vide order dated 16.02.2023 was pleased to ordered that:

"..19. The Committee headed by the LG Delhi may continue further proceeding's and progress indicated in the report to be filed by 30.04.2023..."

2. That, this Hon'ble National Green Tribunal passed an order dated 09.01.2023 in OA No. 21/2023 titled as "Ashwani Yadav Vs. Govt. of NCT of Delhi" with regard to abetment of pollution in river Yamuna. Further, other similar matters like OA No. 562/2022 (Ishika vs. Govt. of NCT of Delhi) and OA No. 06/2012 (Manoj Mishra vs. Union of India & Ors.) were listed for further consideration on 16.02.2023.
3. That this Hon'ble Tribunal vide order dated 09.01.2023 in OA No. 21/2023 constituted a High Level Committee (HLC) of concerned authorities in Delhi headed by Hon'ble Lieutenant Governor, Delhi, with the Chief Secretary, Delhi, as Convener; and consisting of Secretaries of the Departments of the Govt. of Delhi viz. Irrigation, Forest and Environment, Agriculture, and Finance; CEO, Delhi Jal Board; Vice Chairman, DDA; Secretary or his nominee (not below the

rank of Additional Secretary), Ministry of Agriculture, GoI; DG Forest or his nominee (not below the rank of DDG), MoEF&CC, GoI; Secretary, MoJS or his nominee not below the rank of Additional Secretary; Secretary, MoEF&CC or his nominee not below the rank of Additional Secretary; DG NMCG and Chairman CPCB.

The High Level Committee (HLC) was asked to deal with all issues as set out in order dated 27.01.2021 in OA No. 06 /2012 (Manoj Mishra vs. Union of India & Ors) and other ancillary matters mentioned above.

4. That High Level Committee has prepared Department wise detailed Action Plan for Rejuvenation of river Yamuna including Nodal Officer for each project after its first meeting on 20.01.2023 and an order dated 27.01.2023 was also issued by the Chief Secretary, Govt. of NCT of Delhi for implementation of the said action plan and directions mentioned in the said order. Copy of said Action Plan and order dated 27.01.2023 of Chief Secretary have already been submitted to Hon'ble Tribunal on 31.01.2023.
5. That following main eight action points of the "Action Plan for Rejuvenation of River Yamuna" were discussed and progress of various projects were reviewed by the HLC in its Second, Third and Fourth meetings held on 14.02.2023, 14.03.2023 & 21.04.2023 respectively
 - (i) 100 % Treatment of Sewage
 - (ii) Trapping of Drains
 - (iii) Sewerage Network in Unauthorised Colonies and JJ Clusters
 - (iv) Industrial Effluent Management by CETPs
 - (v) Faecal Sludge (Septage) Management
 - (vi) Regulation of Floodplain
 - (vii) Utilization of Treated Wastewater from STPs
 - (viii) Other Issues like deployment of Territorial Army, Dashboard for monitoring of the progress, Najafgarh Jheel (Environmental Management Plan) etc.

Copy of the minutes of the Second, Third, Fourth & Fifth meetings of HLC held on 14.02.2023, 14.03.2023, 21.04.2023 and 09.06.2023 are collectively enclosed as **Annexure R-1 (Colly)**

6. That the Government has taken coordinated action on following fronts, due to which water quality in River Yamuna improved:
- a. 100 Percent Treatment of Sewage
 - b. Trapping of all Drains,
 - c. Sewerage Network in Unauthorised Colonies and JJ Clusters,
 - d. Industrial Effluent Management by CETPs (13)
 - e. Faecal Sludge (Septage) Management
 - f. Regulation of Floodplain,
 - g. Utilization of Treated Wastewater,
 - h. Other Issues.

7. (i) **Improvement of water quality in Yamuna:**

BOD in Najafgarh Drain, ISBT (After meeting Najafgarh Drain) and D/S after meeting Shahdara drain has improved significantly in the months of January, 2023 to June, 2023 in comparison to corresponding months (January, 2022 – June, 2022) as given in following table:

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	March, 2022	March, 2023	April, 2022	April, 2023	May, 2022	May, 2023	June, 2022	June, 2023
Najafgarh Drain(Before Outfall into Yamuna)	80	53	85	55	75	58	80	60	76	48	70	50
ISBT(After meeting Najafgarh Drain)	42	38	45	40	48	44	50	48	55	38	60	40
D/S After meeting Shahdara Drain	60	56	65	52	70	54	75	58	80	48	83	50

Water Quality Status of River Yamuna at 8 locations being monitored by DPCC Water Laboratory on monthly basis for the months of June, 2022 and June, 2023 are collectively enclosed as **Annexure R-2 (Colly)**

(ii) **100 Percent Treatment of Sewage :**

Sewage Management in Delhi :

- Estimated Sewage Generation : **792 MGD** (80 % of 990 MGD Water Supply)
- Installed Treatment Capacity of operational STPs : **632 MGD** (79.8% of Estimated Sewage Generation)
- Capacity Utilization of existing STP : **547 MGD** (86.5 % of installed capacity)
- Gap in Capacity : **160 MGD** (20.2%)
- Gap in Treatment : **245 MGD** (31%)

Total Capacity of STPs by December, 2023 - 814 MGD [632 MGD + 182 MGD]

Total Capacity of STPs by June, 2024 - 964.5 MGD [632 +117+ 92+123.5 MGD]

All the STPs (existing as well as new) with total capacity of 964.5 MGD are targeted to achieve standards prescribed by DPCC i.e BOD / TSS: 10/10 mg/l by June, 2024.

Focus Areas for Enhancing Sewage Treatment Capacity (332.5 MGD)

- Construction of new STPs at Okhla, Delhi Gate and Sonia Vihar (3) : 47 MGD.
- Construction of 40 new DSTPs : 92 MGD.
- Rehabilitation of existing STPs (3) : 70 MGD.
- Up-gradation and increasing capacity of existing STPs (18) : 123.5 MGD

(iii) **Significant progress made in construction of STPs at Okhla (124 MGD ,**

Progress - About 91 %, wet commissioning of plant is scheduled from 20.07.2023 and raw sewage is targeted to be taken from first week of October, 2023), **Rithala Ph- I** (40 MGD, Progress - 91.35 %, likely to be completed by 30th Sept, 2023), **Kondli Ph-II** (25 MGD , Progress - 94.63 %, likely to be completed by 30th Sept, 2023) which are expected to be completed soon.

(iv) **Increase in capacity utilization from 530 MGD (83.8 %) in January, 2023 to 547 MGD (86.5 % of installed capacity) in May, 2023.**(v) **Land allocated for 34 out of 40 DSTPs.**

(vi) Trapping of Sub Drains :

Additional 32 Sub drains of Najafgarh and Supplementary Drains trapped since January, 2023.

(vii) Industrial Effluent Management by CETPs :

- a) Out of 13 CETPs currently 11 are complying and one found non-operational (in Badli CETP, sample could not be taken during visit on 09.05.2023) are meeting the prescribed standards in May, 2023.
- b) Capacity Utilization has been increased to 69.7 MLD in May, 2023 from 62.67 MLD in January 2023.
- c) Environmental Compensation (Total EC Amount Rupees 18.10 Crores) has been imposed by DPCC on the 13 CETPs for not meeting the prescribed standards / By passing the effluent in the period of Feb, 2019 to December, 2022.
- d) Letters and Reminders have been issued by DPCC to concerned District Magistrates for recovery of the said amount of Environmental Compensation.
- e) Hon'ble Lt. Governor took meeting on 19.05.2023 with CETPs societies for addressing due to various issues related to Operational and Maintenance including upgrading of CETPs.
- f) A Joint Team consisting of MCD, DPCC, Revenue Dept., Power Companies, DJB has been constituted for taking action taken against Dyeing units in non-conforming areas of Delhi and inspections were carried out from 28.04.2023 to 02.07.2023 and action taken is briefed below :

- Total No. of Dyeing industries found during inspection : 103
- No of Show Cause Notices Issued : 27
- No. of Industries / Units Close down /
Sealed / Electricity Disconnected : 76

(viii) Providing Sewerage Network in Unauthorized Colonies:

Sewerage Network provided in additional 124 unauthorized colonies since January, 2023. Now total 871 unauthorized colonies are having sewerage system.

(ix) Connection of JJ Clusters with Sewerage System :

Additional 20 JJ Clusters connected with the sewerage system or provided DSTPs for treatment of sewage. Now total 578 JJ Clusters out of 639 connected with the sewerage system or provided DSTPs for treatment of sewage.

(x) Desilting of Trunk/ Peripheral Sewer :

48.716 Km of trunk/ peripheral Sewer de-silted since January, 2023 out of total target of 90.34 Km.

(xi) Connection of Storm Water Drains to the Sewerage System of DJB :

123 Storm water drains joining / connected with the Sewerage System of DJB plugged/ closed.

(xii) Faecal Sludge (Septage) Management :

- A Committee under the chairmanship of Divisional Commissioner, Revenue Department and consisting of CEO, DJB, Commissioner MCD as member and Secy (UD), GNCTD as member cum convener has been constituted to revisit the “Delhi Water Board Septage Management Regulations, 2018” to make them more effective enforceable.
- DJB vide letter dated 13.04.2023 has provided copy of report of the committee of the meeting held on 28.02.2023 along with proposed amendments in the existing “Delhi Water Board Septage Management Regulation 2018”. Recommendations of the Committee has been approved by DJB in its Board meeting on 04.05.2023.
- DPCC has issued Directions u/s 33 (A) of Water Act, 1974 on 27.03.2023 for imposition of penalties (a) for deposit of septage by unauthorized (unlicensed) entities , (b) disposal of Septage at place other than the designated places by authorized licensee and (c) Penalty on a person who uses the services of unlicensed vendors/ vehicle for discharging the septage.

Revenue Department (An officer not lower than the rank of Nayab Tehshildar in DM offices) , Sub Inspector in Delhi Police, Sanitary Inspector in MCD and authorized officers of DJB & DDA are competent to impose penalties

- There are 196 Authorized vendors by DJB for collection of septage and there are 86 SPS/ STPs for receiving the septage. Cumulative Septage collected and treated till June, 2023 is 156.8 Crore liters till 25.06.2023 .

(xiii) Utilization Treated STP Water :

For use of treated STP water DJB is constructing artificial lakes at various locations and have Action Plan for utilization of treated STP water. Following projects have been completed and commissioned since January, 2023:

- Pappankalan - use of 20 MGD
- Nilothi - use of 20 MGD
- Najafgarh - use of 5 MGD

Work is under progress in Smiriti Van / Lake, Rohini Lake No.-1, NTPC Eco Park, Sanjay Lake for use of treated STP water

(xiv) Restoration & Rejuvenation of Flood Plains of Yamuna :

DDA has 10 projects for development of Yamuna River Front and for Restoration and Rejuvenation of River Yamuna Flood Plains.

Completed Projects :

(1) Asita East (Part A: 90 Ha) (2) Asita West (Part A: 93 Ha) (3) Kalindi Aviral (Part A: 100 Ha)

Projects in Advance Stage :

(1) Asita East (Part B: 107 Ha) (2) Asita West (Part A: 107 Ha) (3) Kalindi Aviral (inclusive of Baansera) (Part B: 163 Ha) (4) Kalindi Biodiversity Park: 115 Ha (5) Yamuna Vanasthali: 236.5 Ha (6) Ghat Area (Part A: 16 Ha) (6) Amrut Bio Diversity Park- (Part A: 90 Ha)

From 574.29 Hectares in January, 2023 to 661.22 Hectares in May, 2023 area has been retrieved from the encroachment by DDA in the floodplains of River Yamuna.

(xv) **Deployment of Territorial Army for maintaining Cleanliness on Yamuna Flood Plains :**

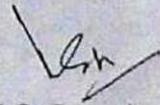
02 Platoons of Territorial Army were deployed for ground level action on Yamuna Flood Plains including removal of encroachment, dumped materials (pooja material, flowers etc.), cleaning of floating material in river Yamuna and vigilance for prevention of dumping of waste on the flood plain of river Yamuna. Cleaning of Yamuna flood plain was targeted in two phases [Phase -I (Wazirabad Barrage to ITO Barrage) and Phase -II (ITO Barrage to Okhla Barrage). Cleaning work of pahse -I has been completed.

The Territorial Army Company provided by NMCG w|thdrawn w.e.f. 30th June 2023.

(xvi) **Monitoring of Action Plan through Delhi E-Samiksha Dashboard :**

Dashboard developed in Feb, 2023 and regularly updated by concerned Departments.

8. That the present status report may kindly be taken on record.



(Dr. K.S. Jayachandran)
Special Secretary (Environment),
Government of NCT of Delhi

New Delhi

Dated: 05.07.2023

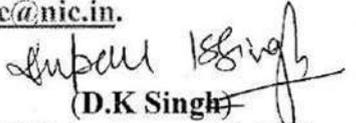


F. No. DPCC/WMC-II/OA 21(Ashwani Yadav)/2023/1545-1565

Dated: 09.03.2023

Subject: Minutes of Second meeting of the High Level Committee (HLC) held on 14.02.2023.

Please find enclosed herewith Minutes of Second meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi and constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in O.A. No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi " held in the Conference Room at Raj Niwas on 14.02.2023 at 04:00 PM for necessary action as mentioned in said minutes for uploading, the Action taken Report /Updated Status -on e-samiksha portal of GNCTD and sending the Action Taken Report by **10.03.2023 by Noon**, on following Email Id: dpcc.wmc2.delhi@gmail.com & msdpcc@nic.in.


(D.K. Singh)

SEE& In-charge, WMC-II

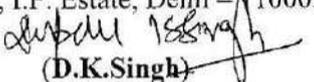
Enclosure: As Above

To,

1. The Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-110001.
2. The Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryvaran Bhawan, Jorbagh Road, New Delhi -110003.
3. The Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi- 01
4. The Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryvaran Bhawan, Jorbagh Road, New Delhi - 110003.
5. The Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi, Delhi 110002.
6. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
7. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
8. The Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
9. The Pr. Secretary, Finance Department, Govt. of NCT of Delhi, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
10. The Pr. Secretary cum Development Commissioner, Development Department, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-110054
11. Secretary (PWD), Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 11000
12. The Pr. Secretary, Irrigation & Flood Control Deptt. Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi -31
13. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005
14. The Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi - 110002
15. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001

Copy to:

1. The Pr. Secretary to Hon'ble Lt. Governor, Delhi - For kind information to the Hon'ble Lt. Governor.
2. The Pr. Secretary, Urban Development Department, Govt. of NCT of Delhi, 9th Level, Delhi Secretariat Delhi -02.
3. The Pr. Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
4. The Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr.S.P.M Civic Center, JLN Marg, Delhi-02
5. The Commissioner of Industries, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92.
6. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 110002


(D.K. Singh)

SEE& In-charge, WMC-II

Minutes of the Second Meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA.No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" held in the Conference Room at Raj Niwas on 14.02.2023 at 04: 00 PM.

The list of participants is Annexed.

The meeting was attended by the members of the High Level Committee (HLC) and Secretaries/ HODs of various Ministries/ Organizations/ Departments including Joint Secretary, Ministry of Agriculture, DA &FW, Gol, Director, MoEF&CC, Gol, Director General, NMCG, Member Secretary, CPCB, Addl. Chief Secretary(Industries),GNCTD, Divisional Commissioner(Revenue Department) cum Chairman, DPCC, GNCTD, Pr. Secy.(Env.)cum Development Commissioner, GNCTD, Pr. Secy.(Finance), GNCTD, Pr. Secretary, Irrigation & Flood Control Deptt., GNCTD, Secy.(IT), GNCTD, CEO, DJB along with Member(Drainage), DJB, Commissioner, MCD, Pr. Commissioner, DDA, Spl. Commissioner of Police, L&O Zone-I, MD(DSIIDC), Member Secretary, DPCC and other senior officers from various Departments.

Member Secretary DPCC informed the house that subsequent to the first meeting of High Level Committee, Chief Secretary Govt. of NCT of Delhi issued a detailed order dated 27.01.2023 vide which various government agencies/departments are entrusted clear action points with timelines to complete the tasks. Member Secretary DPCC presented before the Committee the action plans and progress made since the first meeting by concerned departments/agencies.

The progress made in execution of action plans were taken up for discussions and various decisions were taken as enumerated below:-

1. 100 Percent Treatment of Sewage

1.1 Sewage Management in Delhi:

1.1.1 Present Scenario:

- Estimated Sewage Generation : **768 MGD** (80 % of 960 MGD Water Supply)
- Installed Treatment Capacity of **35:632 MGD** (82.3% of Estimated Sewage Generation) operational STPs
- Capacity Utilization of existing STP:**530 MGD** (83.8 % of installed capacity)
- Gap: Capacity - **136 MGD** (17.7%)
Treatment - **238MGD** (31%)

1.1.2 Focus Area for Utilizing Existing Treatment Capacity

- Employment of adequate numbers of Super Sucker to enhance the desilting capacity.
- Out of approx. 200 KM, only 90 KM of desilting has been completed. Complete action for remaining position be also completed by 30 Apr 23.
- Efficient desilting will automatically result in increase of 102 MGD treatment capacity by utilizing the entire 632 MGD as against the prevailing 530 MGD only.

1.1.2 Focus Areas for Enhancing Sewage Treatment Capacity (302.5 MGD)

- Construction of new STPs at Okhla, Delhi Gate and Sonia Vihar (3): 47 MGD.
- Construction of 40 new DSTPs : 92 MGD.
- Rehabilitation of existing STPs (3) : 70 MGD.
- Up-gradation and increasing capacity of existing STPs (18) : 93.5 MGD

1.1.2 Future Scenario:

(After construction of New STPs/ DSTPs, Rehabilitation/ Up-gradation of Existing STPs & other projects of DJB)

- Total Treatment Capacity by **June, 2023**: **727 MGD** (95 % of Estimated Sewage Generation)
- Total Treatment Capacity by **Dec., 2023**: **814 MGD** (106 % of Estimated Sewage Generation)
- Total Treatment Capacity by **March, 2023**: **934.5 MGD** (121.7 % of Estimated Sewage Generation)

The gaps in treatment of sewage, i.e. 238 MGD were brought to the notice of Committee. The Committee was also informed about the progress made in construction of 03 new STPs i.e. Okhla (overall 124MGD, Addl. 30MGD), Sonia Vihar(07MGD)& Delhi Gate (10 MGD). The progress made in past 20 days w.r.t. Okhla STP is 1.1% while Sonia Vihar STP recorded an increase of 1.39% in project progress. Chief Secretary, Govt. of NCT of Delhi insisted that the progress achieved so far since first meeting is not significant in case of Okhla STP. He directed that efforts should be made to achieve significant progress by adhering to the time lines.

In respect of Delhi Gate STP (10 MGD), no progress was made due to the issue of land allotment by DDA/ MOHUA. The issue was discussed and it was decided that till the land is acquired, the process of cleaning the site is to be initiated by DJB. Chief Secretary directed DJB to resolve the issue with MOHUA immediately.

In respect of 02 DSTPs out of 29 new DSTPs wherein issue of land allotment is involved, the CEO, DJB informed that discussion with DDA is at an advance stage and issue will be resolved shortly. In case of 05 DSTPs wherein work of tender is being re-invited, Chief Secretary directed to float all tenders within one month. In case of 11 DSTPs wherein issue of allocation of land/land is to be finalized by DDA/Revenue Department, the Chief Secretary directed Divisional Commissioner & DJB to resolve the issue urgently and wherever there is litigation in respect of land for construction of DSTPs alternate site/ land should also be identified rather than causing delays.

The issue of up-gradation of existing 18 STPs was discussed in detail and w.r.t. 04 STPs namely Okhala Phase -V, Mehrauli, Ghitorni and Vasant Kunj wherein time line is Jan 2024 and retendering is to be done as negotiation was held, the Chief Secretary directed to ensure that January 2024 timeline is met despite re-tendering.

The progress of de-silting Trunk/peripheral sewer lines(approximate 200 km)was shared with the Committee. Hon'ble LG directed DJB that in the next meetings the progress of de-silting should be supported by before and after photographs/videos of the work progress. Chief Secretary flagged the dissatisfactory progress in desilting of sewer stretches in case of Dwarka and Okhla STPs.

2. Trapping of Major Drains

Progress of trapping of drains and sub-drains was informed to the Committee. With respect to trapping of partially trapped Delhi Gate Drain, it was informed that DJB shall construct 10 MGD STP to trap the remaining flow in the Delhi Gate Drain.

It was also informed to the Committee that Sen Nursing Home Drain has been trapped into Sen Nursing Home STP as well as into the Ring Road Trunk Sewer. However, some marginal flow/ overflow still passes during peak hours.

The said issue of trapping of Sen Nursing Home drain wherein marginal flow/overflow still passes during peak hours was discussed at length. Hon'ble LG directed that entire sewage of the drain should be trapped and it should be ensured that not a single drop of untreated sewage is diverted into the drain. It was also directed by Hon'ble LG that all compliances is to be met within timelines as mentioned in the Action Plan by proper inter-departmental co-ordination. DDA was directed to remove the encroachments immediately in case of Mori Gate drain, so that DJB can finish the trapping by September 2023. Maharani Bagh Drain was also asked to be trapped fully without fail. DJB was also directed to take-over the Barapulla drain from MCD and complete the desilting exercise before Monsoon. *Specific issue related to Delhi Gate, SNH, Morigate, Maharin Bagh and Barapulla drains needs to be looked into and required intra and inter departmental coordinated action needs to be completed on priority.*

Identification of Drains and Sub Drains which are not reflected in the present Action Plan should be taken up on priority by all Drain Owning Agencies (DoA's) like PWD, MCD, DDA, I&FCD, DSIIDC etc. and progress should be presented in subsequent meetings. DPCC shall also undertake a parallel exercise on the identification of drains not reflected in the present Action Plan by DJB.

Hon'ble LG directed that urgent cleaning of flood plains is required at locations of Yamuna River near ITO and Barapulla, due to dumping of solid waste, in view of the upcoming programme of G-20 Summit.

3. Sewerage Network in Unauthorised Colonies (1799)

The Progress made in extending sewerage network to unauthorised colonies (1799) was appraised to the Committee. The sewer line has been laid and notified in 744 unauthorised colonies, while work of sewer network is in progress in 573 unauthorised colonies. In 318 unauthorised colonies, sewer network & DSTPs are to be laid and in 161 unauthorised colonies, NOC is awaited being forest area or the O Zone.

The issue of 747 unauthorised colonies where Sewer lines were laid, notified and 100% completion was reported by DJB was discussed at length. Hon'ble LG directed that '100% completion' should be reported to the Committee only when entire Waste Water is trapped from the unauthorised colonies, and number of household connections shall also be a parameter to decide the successful completion of sewerage network in unauthorised colonies. Chief Secretary directed that CEO DJB should monitor the progress by random checking as well as through performance audits.

CEO, DJB informed the Committee that laying of sewerage network along with DSTPs in 161 colonies is dependent on NOCs /O-Zone clearances. It was decided that the committee already constituted for all land related matters shall also expeditiously look in to this matter specifically and first meeting of this committee shall be held before next meeting of HLC.

It was decided in the meeting that the list of 65 JJ clusters along with probable DSTP locations and minimum land requirement where they are planned to be installed by DJB will be forwarded to Revenue Department, who will submit a detailed report on feasibility of the locations and, if not feasible, provide a list of alternate locations within two weeks. Executive Director, NMCG informed the committee that NMCG is in touch with Japanese Company on issue of technology transfer for such DSTPs.

On the issue of providing sewerage network to all JJ Clusters and whether DJB's plan is covering all the clusters, CEO, DUSIB informed that they have already provided list of notified JJ Clusters to DJB.

4. Industrial Effluent Management by CETPs (13)

Member Secretary, DPCC informed that out of 13 CETPs, only one CETP (Lawrence Road CETP) was not meeting the Prescribed Standards of BOD and TSS during January, 2023.

It was also informed that all Water Polluting Industries (88 industries) located in Badli, GTK Road and Lawrence Road Industrial Area (03 non-complying CETP catchment areas previously) have been inspected and 12 defaulter water polluting units were effectively closed & EDC of Rs 53 Lakhs were imposed, out of which Rs 3.75 Lakhs have been realized.

The issue of meeting the standards by CETPs in line of STPs was raised by CEO, DJB i.e. BOD/ TSS (10/10) and it was informed by MD, DSIIDC and Member Secy., DPCC that it is applicable only after up-gradation of CETPs to treat Organic Load (BOD).

MD, DSIIDC informed that out of 13 CETPs, 11 CETPs are being operated and maintained by CETPs Societies and rest 2 at Narela & Bawana are being operated and maintained by DSIIDC through its concessionaires. Since all the 13 CETPs are old ones (more than 15 years old) these CETPs are proposed to be upgraded. DSIIDC had engaged CSIR-NEERI in November, 2019 for providing consultancy w.r.t various issues related to CETPs including up gradation of CETPs. NEERI has carried out Overall Performance Evaluation of all the 13 CETPs in Delhi and Draft Integrated Report titled "Status, Gap Analysis and Suggestions for Improvement and up-gradation in existing 13 CETPs of Delhi" has been submitted to DSIIDC. Regarding handing over 11 CETPs being operated and maintained by CETPs Societies to DJB, matter is under process by the Industries Department. Up-gradation of two CETPs at Narela & Bawana which are with DSIIDC is planned to be completed by December, 2023.

CEO, DJB requested that instead of DJB, all the 13 CETPs should be upgraded by DSIIDC. MD, DSIIDC, informed that the proposal regarding transfer of 11 CETPs to Delhi Jal Board has been approved by the Hon'ble L.G., and the file is under submission to Law Deptt., Govt. of NCT of Delhi for vetting of draft notification.

Hence, LG agrees to review the accorded approval and if needed they will be handed over to DSIIDC, whose primary job is to efficiently operate and maintain the CETPs.

5. Faecal Sludge (Septage) Management

Action Taken Report of District Magistrates w.r.t. "Delhi Water Board Septage Management Regulations, 2018" for collection, transportation and disposal of waste of septic tanks (Septage) since notification of the regulations, is briefed below:

1	Total No. of Meetings of Septage Management Committees held	73
2	No. of Vehicles /Tankers found unauthorizedly discharging septage into Drains etc.	50
3	No. of Vehicles/Tankers impounded	46
4	No. of Challans/ Notices issued	22
5	Total Amount of Environmental Compensation Imposed & received	Rs.12.77 Lakh
6	Cumulative Septage collected and treated till 10 th Feb, 2023	132.81 Crore litres

While reviewing the progress related to implementation of Septage Faecal Sludge (Septage) Management regulation, it was informed by CEO, DJB that action is under process for making the afore-said rules more stringent for ensuring the deterrent action against illegal tankers. Hon'ble LG directed that improvement made in this regard should be reflected systematically by no. of tankers deployed vis-à-vis the progress made for laying sewerage system in unauthorized colonies.

The aim should be to gradually reduce the number of tankers in consonance with the increase in the permanent sewerage system.

6. Restoration & Rejuvenation of Flood Plains and Removal of Encroachments (Projects of DDA)

The progress related to 10 DDA Projects namely Asita East (197 Ha), Kalindi Aviral (263 Ha), Kalindi Bio-diversity Park (115 Ha), Ghat Area (66 Ha), Asita West (200 Ha), Amrut Biodiversity Park (116.5 Ha), Yamuna Vanasthali (236.5 Ha), Mayur Nature Park (397.75 Ha), Hindan Sarovar (45 Ha) and Eco tourism Area (30 Ha) was discussed in detail.

- (i) Regarding the action taken for removal of encroachment by DDA, the Hon'ble LG directed that all such actions should be corroborated by the photographs of the sites before and after the removal of encroachments.

- (ii) Regarding Kalindi Biodiversity Park, encroachment issues with NHAI, Hon'ble LG directed that DDA should resolve the issue by holding a meeting with the NHAI authorities to be convened by Secretary to LG. Chief Secretary directed that areas unaffected by the alignment of the highway should be restored first to prevent delays.
- (iii) DDA should move an application to Hon'ble High Court for clubbing all pending matters related to encroachment for expeditious disposal of these cases in the larger interest of Yamuna's rejuvenation.
- (iv) Regarding the encroachment of Mayor Nature Park, it was decided that complexities due to multiple land owing agencies are to be handled by suitable intervention of all the land owing agencies i.e. DDA, UD, Revenue etc. and the Committee under Divisional Commissioner constituted for resolution of land issues shall act with urgency.
- (v) DDA to take regular action for identifying and removal of encroachments on flood plains of Yamuna by regular physical inspections.
- (vi) It was reiterated that the time lines in action plan of HLC are to be adhered without fail, and will not be relaxed.

7. Utilization of treated wastewater

It was informed that 90 MGD out of 530 MGD of treated STP water is being used mainly for horticulture; 267 MGD is the mandatory return flow in river Yamuna, while 70 MGD Treated STP water at Coronation Pillar is to be treated at tertiary level by June, 2024.

DJB has proposed for utilization 115 MGD Treated STP water for development/rejuvenation of various lakes. DJB is also exploring the possibility of using treated STP Water in other usages like in Farm Houses, Golf Courses, Construction activities etc.

The Hon'ble LG directed DJB to share its comprehensive action plan of utilization of treated sewage in view of day by day increasing demand of water supply in city of Delhi.

MCD Commissioner suggested that the increase in pipeline network should be initiated at least in phased manner for supply of STP treated water to parks and gardens. A separate meeting was decided to be held on this issue.

8. Other issues

It was informed to the Committee that the Dashboard on e-Samiksha Portal is completed. Chief Secretary directed that all the departments, henceforth, shall upload ATR/progress on weekly basis on the portal on every Friday.

With respect to development of Bio-diversity park by NMCG/DDA, it was decided that issue may be resolved by DDA and NMCG with due discussions, before the next HLC Meeting.

In respect of campaign for awareness and involvement of public, the Committee was informed that draft IEC Plan/ annual calendar has been prepared by DPCC and submitted to convener while DDA is in process of preparing IEC plan. DPCC was asked to prepare a comprehensive IEC Plan on behalf of all the departments.

It was clear that land issues have not been resolved, which could delay key projects which are instrumental towards improving the water quality of River Yamuna. The Committee constituted by HLC vide order dated 27.01.2023 to resolve all land issues, under the Chairmanship of Divisional Commissioner, Revenue Department of GNCTD shall meet immediately, and Chief Secretary directed that Secretary UD,GNCTD shall also be included as member convener of this committee.

Hon'ble LG directed that time lines should be strictly adhered as mentioned in the action plan of HLC.

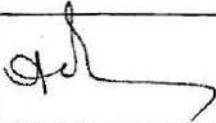
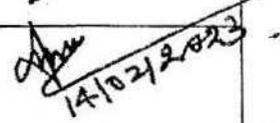
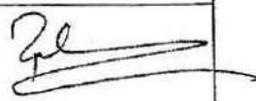
The meeting ended with the thanks to the Chair.

ATTENDANCE SHEET

SUB.: 2nd meeting of the High Level Committee constituted by Hon'ble NGT to review the actions taken on control of pollution and rejuvenation of River Yamuna in Delhi.

Date: 14.02.2023

Time: 04.00 PM

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1	C.S.			
2.	Dr. A. e. Verma	PS (Finance)	9650111076	
3.	Dr. Rajeev Sr. Tiwari	Pr. Comm. DDA		
4)	Gyanesh Ghant	Commissioner - MCD	9868884001	
5	Shrawan Kumar Verma	RO, ZRO Jaipur M&EF&CC	9414028866	 14/02/2023
6.	Sh. Deependra Pathak	Spd CP LEO zone I		
7.	Sh. Manish Gupta	ACS (Industries)		
8.	Vikram Singh	Pr. CE (Or) An I DJR	9650290929	
9	Rukmani	JS, Agri cult DAFW	9868246000	
10.	Ashwani Kumar Div. Com/ chairman PCC			

ATTENDANCE SHEET

Sub: 2nd Meeting of the High Level Committee Constituted by Hon'ble National Green Tribunal to Discuss various issues related to control of pollution and Rejuvenation of River Yamuna in Delhi

Date: 14.02.2023

Time: 04:00 PM

S.No.	Name of Officer	Designation & Department	Telephone Number	Signature
1.	C.S.	GNCTD		
2.	Ashish Kundra	Pr Secy IAFC		<u>Mriun</u>
3.	P. Krishnamurthy	CEO, DTB		<u>Hy</u>
4.	SANJEEV KR.	CLD		<u>Sanj</u>
5.	Ved Prakash Mishra	Director, MoEFCC		<u>Ved</u>
6.	ANIL KR SINGH	As Secretary GSI	99 99 437373	<u>Anil</u>
7.	Vivek Pandey	Secy IT	7838321655	<u>Vivek</u>
8.	K. C. Surender	Spl. Secy (UD)	9540335959	<u>KCS</u>
9.	Carina Gupta	CEO DUSIB	9717945001	<u>Carina</u>
10.	Sanjeev Mittal	MD, DSIIDC	9650072233	<u>San</u>
11.	PRASHANT GARGAVA	MS, CPCB	9990870057	<u>Prashant</u>
12.	D P MAHURIA	Ex. Dir. NMCG. (M&S)	9911725111	<u>DP</u>
13.	Ajay Gupta	Member (UD) DTB	9650291025	<u>Ajay</u>

ATTENDANCE SHEET

Sub: 2nd Meeting of the High Level Committee Constituted by Hon'ble National Green Tribunal to Discuss various issues related to control of pollution and Rejuvenation of River Yamuna in Delhi

Date: 14.02.2023

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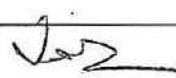
S.No.	Name of Officer	Designation & Department	Telephone Number	Signature
14.	ANANT KUMAR	Engr PWD	9911178856	_____ 14/2/23
15.	Bela Kusela	DM, SE	9899193642	<u>B</u>
16.	R. Menaka	DM, North	9811226267	R. Menaka
17.	Mokesh Kumar	CE I&FC 2nd	995843057	<u>M</u>
18.	ANIL KUMAR	CE I&FC	9958888507	<u>A</u>
19.	KAMAL GUPTA	Engr, IL, DDA	8149325861	<u>K</u> 14/2/23
20.	Neelima Soni	Director Landscape, DDA	9811239055	<u>Neelima</u>
21.				
22.				
23.				
24.				
25.				

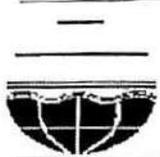
ATTENDANCE SHEET

SUB.: 2nd meeting of the High Level Committee constituted by Hon'ble NGT to review the actions taken on control of pollution and rejuvenation of River Yamuna in Delhi.

Date: 14.02.2023

Time: 04.00 PM

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1.	Vishal Gandhi	Sc. E, CPCB	9891254423	
2.	Anil Banka	DM, East	9717677177	
3.	Aetika Sharma	DM (NE)	9999134200	
4.	Sankar Singh	DM (Central)	9650003424	
5.	K.C. MEENA	CE (SDM) DDB	9650291363	
6.	Pr Secy to HLG			
7.	Secy to HLG			
8.	OSD to HLG			
9.	PUT- Secy to HLG			
10.	Spl. Secy (SS)			
11.	Spl. Secy (HLK)			
12.	Media Advisor			



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/WMC II/OA 21 (AshwaniYadav) / 2023 /1858-1887

Dated: 28.03.2023

Minutes of Third Meeting of the High Level Committee (HLC) held on 14.03.2023.

Please find enclosed herewith Minutes of Third meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi and constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in O.A. No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi " held on 14.03.2023 at 09:30 AM at Asita East Project of DDA on the Eastern Bank of Yamuna Flood Plain, for necessary action as mentioned in the said Minutes.


(Dr. K. S. Jayachandran)
Special Secy(Env.) Cum Member Secy, DPCC

To,

1. The Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-110001
2. The Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryvaran Bhawan, Jor bagh Road, New Delhi -110003
3. The Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhavan, Dr.Rajendra Prasad Road, New Delhi-01
4. The Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110003
5. The Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi, Delhi 110002.
6. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
7. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
8. The Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
9. The Pr. Secretary, Finance Department, GNCTD, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
10. The Pr. Secretary Cum Development Commissioner, Development Department, 5/9, Under Hill Road, Delhi-54.
11. The Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr.S.P.M Civic Center, JLN Marg, Delhi-02
12. The Commissioner of Industries, GNCTD, 419, Udyog Sadan, FIE Patparganj, Delhi-92.
13. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
14. Secretary (PWD), Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 110002
15. The Pr. Secretary, Irrigation & Flood Control Deptt, GNCTD, L. M. Bundh, Shastri Nagar, Delhi -31
16. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005
17. The Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi - 110002.
18. District Magistrate (North East), D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema, Delhi-93.
19. District Magistrate (Shahdara District), Nand Nagri, Opposite Gagan Cinema, Delhi-93.
20. District Magistrate (East District), L.M. Bund, Shastri Nagar, Delhi-110031
21. District Magistrate (Central District), 14, Darya Ganj, New Delhi- 110002.
22. District Magistrate (South East District), Old Gargi College Building, Lajpat Nagar -IV, Delhi -24
23. District Magistrate (South West District), Old Terminal Tax Building, Kapashera, New Delhi-37.

Copy to-

1. The Pr. Secretary to Hon'ble Lt. Governor, Delhi
2. The Pr. Secretary, Urban Development Department, GNCTD, 9th Level, Delhi Secretariat Delhi -02.
3. The Pr. Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
4. The Chairman, Delhi Pollution Control Committee.
5. The Principle Chief Conservator of Forest, GNCTD, A Block, Vikas Bhawan - I, I.P.Estate, Delhi -110002
6. The Member Secretary, Wetland Authority of Delhi, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
7. Staff Officer to Chief Secretary, GNCTD, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 110002


(Dr. K. S. Jayachandran)
Special Secy(Env.) Cum Member Secy, DPCC

Minutes of the Third Meeting of the High-Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA. No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" held at Asita East project site of DDA on eastern bank of Yamuna flood plain on 14.03.2023 at 9:30AM.

The Third meeting of High-Level Committee (HLC) headed by Hon'ble Lieutenant Governor of Delhi held at Asita East project site of DDA on eastern bank of Yamuna flood plain on 14.03.2023 at 9:30 AM.

List of attendees is at Annexure-A.

The meeting was attended by the members of HLC and Secretaries/ HODs of various Ministries/ Organizations/ Departments including Chief Secretary, GNCTD, Director General, NMCG, Additional Director General, MoEF&CC, Member Secretary, CPCB, Vice-Chairman, DDA, Divisional Commissioner (Revenue Department) cum Chairman, DPCC, GNCTD, Pr. Secy. (Env.) cum Development Commissioner, GNCTD, Pr. Secy.(Finance), GNCTD, Pr. Secretary, Irrigation & Flood Control Deptt., GNCTD, CEO, DJB along with Member (Drainage), Commissioner, MCD, MD (DSIIDC), CEO, DUSIB, Member Secretary (Wetland Authority), GNCTD, Member Secretary, DPCC, Director, MoEF&CC, DM (North East), DM (Shahdara), DM (Central), DM (East), DM (North), DC (South East), Joint Commissioner of Police (East) and other senior officers from various Departments.

Chief Secretary, Govt. of NCT of Delhi welcomed all the participants and informed that all the departments have under taken appreciable work since the constitution of High-Level committee (HLC). However, there are certain areas wherein there is need to focus for immediate actions to meet the timelines decided by HLC in the Action Plan. He reminded that timelines as decided by HLC are sacrosanct and any failure to meet the same may invite serious action against the defaulting departments.

Member Secretary, DPCC was requested to make a presentation on the various projects related to rejuvenation of River Yamuna.

Rejuvenation of River Yamuna Action Plan contains following eight action points:

1. 100 %treatment of sewage
2. Trapping of all drains
3. Sewerage network in unauthorised colonies and JJ clusters
4. Industrial effluent management by CETPs
5. Faecal sludge (septage) management
6. Regulation of floodplain
7. Utilization of treated wastewater
8. Other Issues like deployment of Territorial Army, development of E-pragati Dashboard for monitoring of the progress, IEC action plan, Najafgarh Jheel (Environmental Management Plan) etc.

Overview of projects completed under Action Plan against the targets having timelines of 31st March, 2023 is as follows:

1. Out of 76 sub-drains, 18 sub drains out falling into Najafgarh Drain (16) and Supplementary Drain (02) have been trapped against the target of 26.
2. Out of 573 unauthorized colonies, where laying of sewerage Network work is under progress, in 42 unauthorized colonies work has been completed against the target of 102.
3. Out of 200 Km, about 22 Km of desilting of trunk/peripheral Sewer has been completed against the target of 50 Km.

4. Out of 81 JJ clusters 17 JJ cluster has been connected to sewer network against the target of 13 JJ cluster.
5. Projects of Pappankalan (20 MGD) and Nilothi (20 MGD) lakes for utilization of treated wastewater have been completed and commissioned.

Lagging Action points behind the timelines of February, 2023 are as follows:

1. Removal of encroachment (5.7 Ha) from Asita West project of DDA on Yamuna flood plain.
2. Allotment of land for 10 MGD STP at Delhi Gate.
3. Allotment of Land to DJB by DDA and Revenue Department for the Decentralized Sewage Treatment Plant (DSTPs).
4. Physical Inspection of non-recorded sub drains of 18 Major Drains by all Drain owning agencies (PWD, MCD, DDA, DSIIIDC etc.).
5. Performance Audit by DJB of 11 trapped major drains and sub-drains through an independent agency.

Member Secretary DPCC presented before the Committee the action plans and progress made since the second meeting by concerned departments/agencies.

The progress made in execution of action plans were taken up for discussions and various decisions were taken as enumerated below: -

1. 100 Percent Treatment of Sewage

1.1. Sewage Management in Delhi: Present scenario:

- Estimated Sewage Generation: **768 MGD** (80 % of 960 MGD Water Supply)
- Installed Treatment Capacity of : **632 MGD** (82.3% of Estimated Sewage Generation) operational STPs
- Capacity Utilization of existing STP:**530 MGD** (83.8 % of installed capacity)
- Gap: Capacity - **136 MGD** (17.7%) and Treatment - **238MGD** (31%)

It was informed that there is 16 % gap in utilization of treatment capacity of STPs and DJB was directed to ensure 100 % utilization of treatment capacity.

1.2. Focus Areas for Enhancing Sewage Treatment Capacity (302.5 MGD)

- Construction of new STPs at Okhla, Delhi Gate and Sonia Vihar (3): 47 MGD.
- Construction of 40 new DSTPs: 92 MGD.
- Rehabilitation of existing STPs (3): 70 MGD.
- Up-gradation and increasing capacity of existing STPs (18) : 123.5 MGD

1.3. Future Scenario:

(After construction of New STPs/ DSTPs, Rehabilitation/ Up-gradation of Existing STPs & other projects of DJB)

- Total Treatment Capacity by June, 2023: **727 MGD** (95 % of Estimated Sewage Generation)
- Total Treatment Capacity by Dec., 2023: **814 MGD** (106 % of Estimated Sewage Generation)
- Total Treatment Capacity by June,2024: **964.5 MGD** (125.5 % of Estimated Sewage Generation)

The gaps in treatment of sewage, i.e. 238 MGD were brought to the notice of Committee. The Committee was also informed about the progress made in construction of 03 new STPs i.e., Okhla (overall 124 MGD, Addl. 30 MGD), Sonia Vihar (07 MGD) & Delhi Gate (10 MGD). The progress made in last one-month w.r.t. Okhla STP is 3.70 % while Sonia Vihar STP recorded an increase of 2.07 % in project progress. In respect of Delhi Gate STP (10 MGD), no progress was made due to the issue of

land allotment by DDA/ MOHUA. MS, DPCC informed that a letter is being issued to MOHUA regarding allotment of land.

In respect of 40 DSTPs out of which 27 new DSTPs wherein timelines is December, 2023 projects are at various stages however, in case of 13 DSTPs land is yet to be allotted by DDA in 6 projects (Jaunti, Rangpuri, Tajpur Pahari, Chattarpur Ext., Maidan Garhi, Khera Khurd) and Revenue Department in 5 projects (Naya Bans, Palla, Taijpur Palla, Jhangola, Bakhtawarpur) and in 2 cases (Tajpur Khurd, Tikri Kalan (Revenue Department land)) matter is pending in Hon'ble High Court and next date of hearing is 16.03.2023.

Apart from above mentioned 13 land issues, 9 land issues were flagged wherein land is required for the installation of Sewage Pumping Stations (SPSs) (6-DDA, 1-Revenue Department, 1-DUSIB and 1-Delhi Police).

Hon'ble Lt. Governor directed all the concerned Departments to resolve the issues of land allotment through joint inspections and allocate suitable land parcels to Delhi Jal Board within a week's time without fail. Progress during last one month in respect of rehabilitation of existing 3 STPs was briefed [Kondli Phase-II (25 MGD) 1.27 %, Rithala Phase-I (40 MGD) 2.42 %, Yamuna Vihar Phase-II (from 10-15 MGD- 6 %).]

Progress in respect of up-gradation of existing 18 STPs was discussed in detail and it was informed that in Rithala Phase-II (40 MGD) 18 % progress was made during last one month, taking the cumulative progress to 54 %. Member Drainage, DJB informed that the project is behind the timelines and shall be completed by April, 2023.

In Kondli Phase-IV (45 MGD) 4.2 % progress was made in last one month, taking the cumulative progress to 30.2 %. Wherein, in 9 projects work has been started this month, tenders have been reinvited in 6 projects which are due in March, 23, DJB was directed to expedite the processing of tenders for early award of work. It was also informed that in case of Yamuna Vihar Phase -III STP, DPR is received and now the capacity will be enhanced from 25 MGD to 55 MGD (30 MGD addition) and shall be completed by June, 24.

Hon'ble Lt. Governor directed to adhere to the timelines given in the action plan and desired to visit Rithala Phase-II (40 MGD project).

The progress of de-silting Trunk/peripheral sewer lines (approximate 200 km) was shared with the Committee. Out of 200 Km, around 22 Km sewer length has been de-silted. Hon'ble Lt. Governor appreciated the efforts made by DJB particularly in respect of Rithala-Rohini STP (10.1 Km de-silted) and directed that in upcoming meetings, the progress of de-silting should be supported by before and after photographs/videos.

2. Trapping of Drains

Progress in respect of trapping of 3 major drains were discussed in detail and it was informed that in Barapulla and Maharani Bagh drain, 24 % cumulative progress is made and work has been started in Mori gate drain with 2 % progress. Hon'ble Lt. Governor directed to complete the work within timelines.

Regarding trapping of marginal flow/overflow in Sen Nursing Home drain, it was informed that DJB has proposed additional pumping station/facility to divert flow to sewer to be completed by May, 2023.

Progress of trapping of 76 sub-drains was informed to the Committee. 18 sub drains (16 out falling in Najafgarh Drain and 2 out falling in supplementary Drain) have already been trapped. CEO, DJB informed that 4 sub drains out falling in Najafgarh Drain pertains to DDA and therefore action is to be

taken by DDA. It was also informed 15-20 more days are required for trapping of 5 drains (Timeline-Mar, 23) where trench less technology is to be used.

Hon'ble Lt. Governor expressed satisfaction over the progress but also directed DJB to ensure that trapped drains are not in dilapidated state & cleaned properly and provide photographs/videos which shows perceptible improvements in next meeting. DJB shall provide details of 4 sub drains to DDA and shall squeeze the timelines for trapping of drains where substantial physical progress (above 75 %) has already achieved.

It was informed that I&FCD has submitted list of 138 non-recorded sub drains (private pipes) out falling into Najafgarh (63), Supplementary (71) and Shahdara Outfall drain (4). Other drain owning agencies are yet to survey and provide list of non -recorded sub -drains in their areas.

Member Secretary, DPCC informed that based on information/list received from GSDL, list of 238 sub drains which are not mentioned in the Action Plan has been sent to drain owning agencies for necessary action regarding carrying out physical inspection of the drains to ascertain the present status, updating the records / list and preparation of the action plan of trapping/closing of these drains. It was further informed that DPCC is consulting GSDL for providing Geo coordinates of these drains so as to enable the drain owing agencies to conduct physical inspections.

Hon'ble Lt. Governor directed all drain owing agencies (MCD, DDA, PWD etc.) to carry out survey within a week for identification of non-recorded sub drains including the list provided by DPCC in their areas and send their report along with action plan for trapping of identified sub drains by 31st Mar, 2023.

It was informed that DJB has made a proposal for Performance Audit of trapped 11 major drains and all sub-drains through an independent agency and quotations have been received. Since the cost is more than 50 lakhs the same has been put up for approval of Chairman, DJB. Chief Secretary asked DJB to revisit the requirement of approval of funds for the projects/ schemes costing more than 50 Lakhs and suggested that the projects of DJB related to rejuvenation of river Yamuna should be expedited including approval for such projects and necessary powers may be given to CEO, DJB. Pr. Secretary, (Finance), GNCTD was directed to share relevant guidelines in this regard.

CEO, DJB informed that he will take necessary action for early approval for the performance audit of trapped drains and informed that tender has been finalized and work order to be issued to WAPCOS.

DG, NMCG informed that team of NMCG has also visited drains out-falling into river Yamuna on 13-14 Feb, 2023 and it has been found that there was flow in 13 drains (NMCG list enclosed at **Annexure-B**). Hon'ble Lt. Governor directed DJB to check the trapping status of 13 drains as mentioned by NMCG immediately and furnish a report.

3. Sewerage Network in Unauthorised Colonies (1799)

The Progress made in extending sewerage network to unauthorised colonies (1799) was apprised to the Committee. The sewer line has been laid and notified in 747 unauthorised colonies, while work of sewer network is in progress in 573 unauthorised colonies wherein sewer network is laid in 42 colonies. In 318 unauthorised colonies, sewer network & DSTPs are to be laid and in 161 unauthorised colonies, NOC is awaited being forest area or the O Zone.

Hon'ble LG inquired from DJB regarding household connections in the colonies where sewer network has been provided by DJB. CEO, DJB informed that though sewerage network has been provided by DJB in 747 unauthorised colonies however, all the individual households have not taken the sewer connection. It was also informed that DJB is conducting survey in these colonies regarding sewer connection to households which is expected to be completed within three months.

Hon'ble Lt. Governor directed DJB to complete the survey and submit timeline by which DJB will provide connection to all the households in the unauthorized colonies where sewer network has been laid.

Details regarding 201 unauthorised colonies where sewer network is to be laid along with DSTPs where land allotment issue is involved shall be provided by DJB to the HLC within a week and work to be expedited in remaining 117 unauthorised colonies having timeline of December, 2023.

CEO, DJB informed that laying of sewerage network along with DSTPs in 161 colonies is dependent on NOCs /O-Zone clearances. It was informed that a meeting of the committee already constituted for all land related matters, was held on 10.03.2023 and following decision was taken in the said meeting:

- DDA to allot land in all pending cases by March, 2023.
- Revenue Department to explore Gram Sabha Land in place of private land.

It was informed that out of remaining 81 JJ clusters 17 has been connected to sewer network/ISP, work is under progress in 3 JJs and in 61 JJs survey has been completed; while DPR is being prepared in respect to 23 JJs and in 30 JJs connection to sewerage network is not feasible due to non-availability of land/heavy flow.

Hon'ble Lt. Governor directed to expedite the connection of JJ cluster drains to sewerage network and complete the work as per the timelines given in action plan.

4. Industrial Effluent Management by CETPs (13)

Member Secretary, DPCC informed that out of 13 CETPs, only one CETP (Lawrence Road CETP) was not meeting the Prescribed Standards of BOD and TSS during February, 2023. There is a huge improvement in number of complying CETPs increasing from 2 in February, 2021 to 12 CETPs presently. It was informed that Environmental Compensation of Rs. 12.05 Crores was imposed on CETPs in July, 2021 (For not meeting the standards in the period of Feb, 2019- Feb, 2021) and Rs. 6.05 Crores in Jan, 2023 for not meeting the standards in the period of Mar, 2021- Dec, 2022). Letters including reminders have been issued to concerned District Magistrates for recovery of the Environmental Compensation.

It was also informed that DPCC had taken action against the defaulting water polluting industries in Lawrence Road industrial area and 7 water polluting industries were closed down. Inspections were also conducted after second HLC meeting in March, 2023 and all water polluting industries were found to be complying.

MD, DSIIDC informed that DSIIDC will upgrade the 2 CETPs at Narela and Bawana by December, 2023. Regarding remaining 11 CETPs, it was informed that recently it has been decided that these 11 CETPs will be taken over by Industries Department from CETP societies for handing over to DSIIDC for their upgradation.

Hon'ble Lt. Governor directed DPCC to take action against the defaulting water polluting industries in the industrial area where CETP is not meeting the prescribed standards and DSIIDC to expedite the matter regarding upgradation of CETPs.

5. Faecal Sludge (Septage) Management

It was informed that with respect to "Delhi Water Board Septage Management Regulations, 2018" for collection, transportation and disposal of waste of septic tanks (Septage) 07 meetings were conducted by South (04) and Central Districts (03) during 05.02.2023 to 05.03.2023 and no violations were found. Remaining 9 districts did not hold the meeting of Committee during the said period.

The cumulative action taken by DMs since said notification dated 12.11.2018 is as follows:

▪ Total No. of Meetings of Septage Management Committees held	:80
▪ No. of Vehicles /Tankers found unauthorizedly discharging-septage into Drains etc	:50
▪ No. of Vehicles/Tankers impounded	:46
▪ No. of Challans/ Notices issued	:22
▪ Total Amount of Environmental Compensation Imposed & received	:Rs. 12.77 Lakhs
▪ Cumulative Septage collected and treated till Feb, 2023	:138.26 Crore liters

CEO, DJB informed that Committee consisting of Divisional Commissioner (Chairman), Revenue Department, GNCTD, CEO, DJB, Commissioner MCD and Secretary, Urban Development Department, GNCTD (member-cum-convenor) has finalized the report and recommended amendments in the said Septage Management Regulations including installation of GPS on the tankers, centralized monitoring system by DJB, giving powers to DJB, Delhi Police and imposition of following penalties:

- Rs. 50,000/- plus confiscation of vehicle for deposition of septage by unauthorised (unlicensed) entities.
- Rs. 50,000/- per violation for disposal of Septage at places other than the designated places by authorised licensee.
- Rs. 10,000/- per violation on a person who uses the services of unlicensed vendors/vehicles for discharging the septage.

Hon'ble Lt. Governor directed Urban Development Department, GNCTD for necessary amendments in the "Delhi Water Board Septage Management Regulations, 2018" and explore the possibility of giving incentives to the authorized tankers for disposal of septage at designated SPSs/STPs.

6. Restoration & Rejuvenation of Flood Plains and Removal of Encroachments Projects of DDA)

Status and progress along with photographs of ten projects of DDA for restoration &rejuvenation of Flood Plains and removal of encroachment was reviewed by HLC. VC, DDA informed that in case of Mayur Nature Park, DDA had made plan for whole of the 397.75 Ha however, later on it was found that there are some patches of private land falling in the said project area and therefore revised plan is being put up for approval by DDA. DDA has agreed to provide land to Forest Department for afforestation in the Hindon Sarovar project. It was informed that there are high court cases in some of the projects of DDA on Yamuna flood plain due to which progress of the project have hampered. In Eco Tourism project land is yet to be handed over by Power Department to DDA.

VC, DDA also explained the concept plan of DDA for restoration and rejuvenation of flood plain of River Yamuna on sound principles of riverine ecology and informed that DDA has been working for completion of the projects within the timelines.

Hon'ble Lt. Governor informed that on the Yamuna flood plain particularly near Lohapul there are illegal activities (washing of cement/chemical bags, waste dumping etc.) and encroachment. Hon'ble Lt. Governor directed that DDA to take immediate necessary action for removal of encroachment and provide fencing.

DMs/SDMs to also inspect Yamuna flood plain to ensure stoppage of such illegal activities within a week. DUSIB to also take immediate action for removal of its permanent structures on the Yamuna flood plain. Photographs of the site before and after taking action shall be submitted by the above departments to HLC before 31.03.2023.

Hon'ble Lt. Governor directed DDA to ensure removal of encroachment from the Yamuna flood plain and completion of all the ten projects within the timelines mentioned in the action plan. DDA was directed to submit detailed action plans for removal of encroachment parcel-wise in the flood plain area apart from ten projects within ten days. Department wise ownership of 3426 hectares in flood plain shall also be submitted by DDA within ten days. DDA may approach NMCG for funds for afforestation in Hindon Sarovar project. DDA was also directed to approach High court for clubbing all the pending cases related to rejuvenation of Yamuna flood plains and removal of encroachments.

7. Utilization of treated wastewater

It was informed that 90 MGD out of 530 MGD of treated STP water is being used mainly for horticulture; 267 MGD is the mandatory return flow in river Yamuna. 70 MGD Treated STP water at Coronation Pillar is to be treated at tertiary level by June, 2024 and bid document of re-invitation of tender on HAM model is under process for approval.

DJB has proposed 8 projects for utilization of 115 MGD Treated STP water for development/ rejuvenation of various lakes against the gap of 103 MGD. Two projects i.e. Pappankalan (20 MGD) and Nilothi (20 MGD) lakes have been completed and commissioned. Progress in respect of other projects is as follows:

- | | |
|-----------------------------------|--------|
| ▪ Najafgarh (5 MGD) | : 90 % |
| ▪ Smiriti Van/Lake (10 MGD) | : 62 % |
| ▪ Rohini Lake No. 1 (15 MGD) | : 90 % |
| ▪ Sanjay Lake Kondli STP (10 MGD) | : 40 % |

Hon'ble Lt. Governor directed DJB to adhere to the timelines as per the action plan.

8. Other issues

8.1. Company of Territorial Army by NMCG:

It was informed that one platoon consisting of one officer, 02 JCOs and 31 other ranks are deployed in Delhi on 17.02.2023. NMCG vide letter dated 24.02.2023 asked to provide accommodation for another 02 platoons of GTF for at least one year. Meeting was also taken by DG, NMCG on 02.03.2023. DG, NMCG informed that another platoon will be provided soon after returning from Prayagraj.

Regarding accommodation for two platoons of Territorial Army, it was informed that one platoon deployed for phase I (Signature Bridge to ITO Barrage) has already been provided accommodation at Timarpur by IF&CD. Other platoon may be deployed for Najafgarh drain at Kakrola and tents may also be explored for accommodation near the flood plains.

8.2. Campaign for Awareness and Involvement of Public

In respect of campaign for awareness and involvement of public, the Committee was informed that draft IEC Plan/ annual calendar has been prepared by DPCC and the matter has also been discussed with DIP for further necessary action. It was also informed that DPCC has introduced a new module on its website about the HLC and actions taken by it so far, along with few videos showing impact on the ground. Chief Secretary directed all the departments to provide inputs to DPCC for further improvement of the web page for better dissemination of information and actions undertaken at ground level.

DG, NMCG informed that World Water Day is on 22nd March, 2023. NMCG in association with other cities have launched the campaign (Catch the Rain). Delhi Government may also launch two months awareness campaign for providing Rain Water Harvesting System (RWHS) and its maintenance.

Hon'ble Lt. Governor directed DJB to take necessary actions for launching awareness campaign for rain water harvesting through RWHS and its proper maintenance. District Magistrates will ensure installation

of 55000 RWHS (5000 each in each district) in their areas of Jurisdiction. Designs as approved by DJB may be utilized for providing RWHS.

8.3. Najafgarh Jheel (Environmental Management Plan).

Orders dated 17.09.2020 in EA No. 16/2019 in OA No. 153/2014 regarding Remedial action for rejuvenation of Najafgarh Jheel (Lake) on Delhi-Gurgaon border was briefed to the HLC.

Hon'ble Tribunal vide order dated 16.02.2023 in O.A. 21/ 2023 and other case related to control of pollution in river Yamuna has disposed of the matter with following directions: -

"...that since issue of control of pollution of drains and water bodies impacting Yamuna is now being dealt with in Delhi by a high level Committee headed by L.G. and issue of rejuvenation of Najafgarh Lake is integral to rejuvenation of Yamuna, the same can also be dealt with by the same Committee as far as Delhi is concerned ...".

It was informed that Environment Management Plan for rejuvenation of Najafgarh Jheel has been prepared and submitted to NGT. The said action plan involves department wise action points such as problems related to rejuvenation and flood control, maintenance of biodiversity monitoring of sewage and removal of water hyacinths, road widening, water quality monitoring, initiatives towards organic agriculture etc.

Hon'ble Lt. Governor directed all the concerned departments to take necessary action as per the Environment Management Plan for rejuvenation of Najafgarh Jheel.

9. Yamuna Rejuvenation Plan: Ground Level Actions:

A presentation was also given by the OSD to Hon'ble Lt. Governor during the meeting on "Yamuna Rejuvenation Plan: Ground Level Actions". It was informed that Ground level actions on 22 Km Yamuna stretch may be divided into two phases (11 Km in Phase –I and 11 Km in Phase-II) in 8 small stretches (4.5 to 1.5 Km long).

Timelines for phase-I shall be April, 2023 and for Phase-II June, 2023.

Detailed timelines for Phase-I (4 stretches) are as follows:

Stretch	From	To	Length (Km)	Timeline for completion
1	Signature Bridge	Metro Bridge	4.0	25 March, 23
2	Metro Bridge	Old Rly Bridge	1.5	02 April, 23
3	Old Rly Bridge	Geeta Colony Bridge	2.1	15 April, 23
4	Geeta Colony Bridge	ITO Barrage	2.8	30 April, 23

9.1. Department wise ground level actionables for the phase –I are as follows.

(i) Irrigation & Flood Control Department

- Cleaning of floating debris and dumping it on the banks, both manually as well as through modified conveyor system.
- Cleaning and treatment of all out falling drains from regulator till river using innovative contraptions.
- Relentless action on the Centre of Gravity (Najafgarh Drain) to continue.
- Desilting of River by dredging.(Post Monsoon)

(ii) Municipal Corporation of Delhi

- Prevention of MSW disposal in the flood plains.
- Disposal of MSW & Animal corpse from the flood plains/banks.

- Cleaning of out falling drains (their own) up to regulator.
 - Efficient management of Cremation Ghats.
 - Punitive action against defaulters
- (iii) Delhi Development Authority**
- Cleaning of MSW and removal of encroachment from the Flood Plains.
 - Integration of contiguous projects within the flood plains.
 - Placing suitable artifacts in the floodplains.
- (iv) Department of Environment and Forest**
- Plantation of Grass & Bamboo on the stretches along the banks.
 - Suitable plantation drive in the depth areas of the flood plains.
 - Maintenance of existing forest land and integrating them to form a formidable forested zone. (in coordination with DDA)
 - Identification of suitable water bodies and their inter connectivity.
 - Rejuvenation of identified water bodies through rain water harvesting including surplus water in Yamuna during monsoons
- (v) Delhi Urban Shelter Improvement Board**
- Clearing of all the encroachments from the Flood Plains.
 - Prevention of open defecation in the flood plains forthwith.
- (vi) Delhi Jal Board**
- Desilting of intercepting and trunk sewers
 - Interception of out falling drains.
 - Use the existing STP Capacity to the full.
 - Ensure discharge as per the designed parameters.
 - Desilting of Wazirabad Barrage Pondage Area.
- (vii) DSIIDC**
- Prevent flow of untreated industrial effluent into Yamuna/ Drains.
 - Try and reduce CETP Numbers by using full capacity.
- (viii) PWD/ DMRC/ RLYS.**
- Maintenance of respective bridges including assets in the flood plains.
 - Ensure effectiveness of fence to prevent throwing of MSW from over the Bridges.
 - Clearance of debris from finished/ongoing work sites.
- (ix) 137 ECO Territorial Army Company.**
- Monitoring of critical vulnerable pollution hot spots through static posts.
 - Domination of the entire stretch through patrolling by foot, vehicle and boats.
 - Run an effective public campaign using positive public perception to advantage.
 - It was also decided to expedite filling up all vacant posts in all concerned Departments, so that manpower constraints, if any be dealt with by the concern Department.

Summing up the deliberations, the following action points were summarised and decided as high priority:

- i. Non-utilization of 100% capacity of existing STPs
- ii. Allocation of land by DDA or Revenue Department of setting up of one new STP; eleven decentralized STPs, nine Sewage Pumping Stations, DSTPs in 201 Unauthorised Colonies
- iii. New sub-drains identified during physical inspections
- iv. Slow process of awarding of works through multiple tenders
- v. Removal of encroachment for rejuvenation and restoration of flood plains;
- vi. Performance Audit of already trapped drains
- vii. Plantation in Najafgarh drain wherein cleaning activities have been completed
- viii. Utilization of treated sewage water
- ix. Desilting of drains
- x. Filling up the vacant posts in all concerned Departments expeditiously, etc.

Hon'ble Lt. Governor concluded the meeting emphasising that certain issues need to be tackled immediately, particularly removal of illegal activities (washing of cement/chemical bags, waste dumping etc.) in flood plains, de-silting of trunk/peripheral sewers and adhering to the timelines given in the Action Plan.

Role of DMs/SDMs is very important particularly in removal of illegal activities and encroachment from the Yamuna flood plain and therefore DMs/SDMs shall visit the Yamuna flood plain in the areas under their jurisdiction, check the illegal/unauthorized activities and dumping of waste/septage and ensure prevention of such activities and removal of encroachment. DMs shall submit weekly reports through the office of Divisional Commissioner in this regard to Office of Hon'ble Lt. Governor and convener of HLC. All concerned departments especially Revenue Department shall take necessary actions as per "Delhi Water Board Septage Management Regulations, 2018" to ensure that septic tank effluent (septage) is not discharged into drains/water bodies. All the departments should work in coordination with full dedication without drawing boundaries with positive mind set to achieve the common goal of rejuvenation of river Yamuna.

Pr. Secretary (Environment & Forest) thanked all the participants and assured the HLC that timelines mentioned in the Action Plan shall be adhered to.

The meeting ended with a vote of thanks to the Chair.

ATTENDANCE SHEET

Subject : 3rd Meeting of the High Level Committee (HLC) constituted by Hon'ble NGT in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" to monitor the progress w.r.t Action Points of the Action Plan and discuss the various issues related to control of pollution and rejuvenation of River

Venue : Asita East Project site of DDA on the Eastern Bank of Yamuna Flood Plain

Date : 14.03.2023

Time : 09: 30 AM

S.No.	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
1	Chief Sec				
2	ANIL K R SINGH	Pr Secretary .E A F	Env@nic.in	9999457573	
3	Vandana Rao	DC, SSZ	dc.ssz@nd.nic.in	7838338063	
4	Parmod Kumar	HELP/ER	parmodya2015@gmail.com	9878099022	
5	R. Menaka	DM, NORTH	dcnorth@nic.in	9811226267	
6	Sanyas Kumar	MO, DSII/DC	mddsii@nic.in	9650072233	
7	Anil Banerjee	DM, East	dceast@nic.in	9717677177	
8	Arum Mishra	DM, North East	dcne@nic.in	9910309257	
9	Pranjal Patil	DM-Shahdara	prdeshadara2015@gmail.com	9013942353	
10	Sonika Singh	DM Central	decenral@nic.in	965008424	
11	B.K. Singh	Addl DGF	jk036.ifs@nic.in	9654451257	
12	Neha Sori	Director Landscape DDA	neeha.sori2033@dda.gov.in	9811239055	

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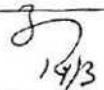
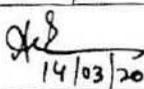
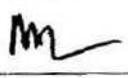
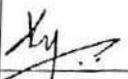
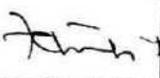
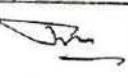
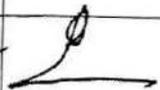
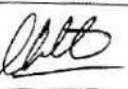
ATTENDANCE SHEET

Subject : 3rd Meeting of the High Level Committee (HLC) constituted by Hon'ble NGT in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" to monitor the progress w.r.t Action Points of the Action Plan and discuss the various issues related to control of pollution and rejuvenation of River

Venue : Asita East Project site of DDA on the Eastern Bank of Yamuna Flood Plain

Date : 14.03.2023

Time : 09: 30 AM

S.No.	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
13	Prashant Gargava	MS, CPCIS			
13	Mohini Kumari	Asst. Secy		881062383	 14/3
14	A. C. Verma	As. Secy (Fin)		9650111076	 14/03/2023
15	Amish Kumar	Pr. Secy IAF			
16	P. Krishnamoorthy	CEO, ASB			
17	Camino Gupta	CEO DWSIB		9717945001	
18	Gyanesh Shank	Commissioner - MCD			
19	T. C. Nautiyal	Wetland Authority		9871932238	
20	PRASHANT GARGAVA	MS, CPCIS		9990876057	
21	Ved Prakash Mishra	DIR, MoEF		9013850643	
22	Disha Kulkarni	DC, South East		9699193642	
23	Hemant Kumar	DM SW		8132031248	
24	Amit Anand	DIR (P&M)		7870096733	

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ATTENDANCE SHEET

8627

Subject : 3rd Meeting of the High Level Committee (HLC) constituted by Hon'ble NGT in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" to monitor the progress w.r.t Action Points of the Action Plan and discuss the various issues related to control of pollution and rejuvenation of River

Venue : Asita East Project site of DDA on the Eastern Bank of Yamuna Flood Plain

Date : 14.03.2023

Time : 09: 30 AM

S.No.	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
25	Ajay Gupta -	Member (DP) DJB		9658291025	
26	Dr. Pravin Kumar	Director Tech		9899122554	
27	Vikram Singh	Pr. CE (Or) Proj I DJB	cedrainage1@gmail.com	9650290929	
28	S.K. Bhardwaj	Pr CE (Or) Proj II DJB		9650290718	
29	K.C. MEENA	CE (SDW) DJB		9650291363	
30	Adarsh Kumar	ACE (Or) Proj - I DJB	acedrpric@gmail.com	9650394930	
31	R.P. Singh	CE (Or) Proj - III	cedrpr3@gmail.com	9650290841	
32	Sunil Tyagi	e-u-c, DSIIAC		9717788005	
33	Ashwani Kumar	CE (DDA)		9873603684	
34	ANIL KUMAR	CE I&FC		9958882507	
35	Mulken Kumar	CE I&FC	ceifcd@gmail.com	9958430057	
36	T.K. PRASITH RAKH	SE I & FC	ifebcia@gmail.com	9650798758	
37	JITENDRA KR.	SE I & FC	ifebcive@gmail.com	9958872957	

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ATTENDANCE SHEET

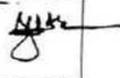
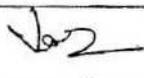
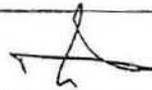
8629

Subject : 3rd Meeting of the High Level Committee (HLC) constituted by Hon'ble NGT in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" to monitor the progress w.r.t Action Points of the Action Plan and discuss the various issues related to control of pollution and rejuvenation of River

Venue : Asita East Project site of DDA on the Eastern Bank of Yamuna Flood Plain

Date : 14.03.2023

Time : 09: 30 AM

S.No.	Name of Officer	Designation and Organization	Email	Mobile No.	Signature
41.	Pradeep. Naik	Executive Engineer IAPC	itccdi@gmail.com	9958890101	
42.	MANISH RASTOGI	CE/MCD		9717788014	
43.	S. C. Yadav	SE /MCD		9717787956	
44.	Surender Singh	SE (MCD) SHS	dr. shal balth @ gmail.com	971778696	
45.	Dr. V. K. Singh	Dir (VS)	directorvs mcd@ gmail.com	9717787477	
46.	Nishal Gandhi	Additional Director, CPCB	nishalgandhi cpcb@nlc.in	9891254423	
47.	Rajesh Kumar	Dy. secretary UD	Deputy secretary water @ gmail.com	9953010617	

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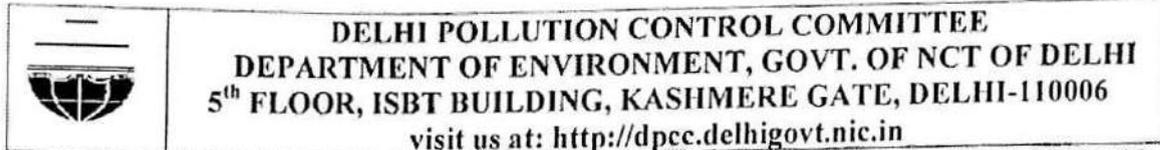
Annexure - "B"Yamuna drains Site Visit Status Report

As per the direction of EDT NMCG a visit has been scheduled to inspect the Flow Status of drains falling into river Yamuna in delhi. I (Rohitash kumar) and Farhan Ali, Support Engineer PMC has visited the following sites on dated 13th and 14th Feb 2023; The current status of visited drains mentioned here.

Sr. No.	Name of drain	Location	Tapped/ Untapped	Status as on 31 March 2022	Status as on 13 th -14 th Feb 2023
1.	Magazine Road Drain	28.69774627685547, 77.22757720947266	Tapped	No Flow Observed	Flow Observed into Yamuna River
2.	Sweeper Colony Drain	28.695302963256836, 77.22782135009766	Tapped	No Flow Observed	Flow Observed into Yamuna River
3.	Khyber Pass Drain	28.690410614013672, 77.22798156738281	Tapped	Flow Observed into Yamuna River	No Flow Observed
4.	Metcalf House Drain	28.6804256439209, 77.22906494140625	Tapped	No Flow Observed	No Flow Observed
5.	Tonga Stand Drain	-	Tapped	No Flow Observed	Not visited / Dry
6.	Moat Drain (Vijay Ghat)	-	Tapped	No Flow Observed	Not visited / Dry
7.	Civil Military Drain	28.650850296020508, 77.25244903564453	Tapped	Flow Observed into Yamuna River	No Flow Observed
8.	Delhi Gate Drain	28.635683059692383, 77.25337982177734	Tapped	Flow Observed into Yamuna River	Flow Observed into Yamuna River
9.	Drain No 14	28.61178970336914,	Tapped	Flow Observed into Yamuna River	Flow Observed into Yamuna River

		77.25193786621094			
10.	Tughlaqabad Drain	28.52934455871582, 77.30127716064453	Untapped	Flow Observed into Yamuna River	Flow Observed into Yamuna River
11.	Kalkaji Drain	28.541622161865234, 77.31281280517578	Tapped	Flow Observed into Yamuna River	Flow Observed into Yamuna River
12.	Tekhhand Drain	-	Tapped	No Flow Observed	Not visited / Dry
13.	Sen Nursing Home Drain	28.620824813842773, 77.2492904663086	Tapped	Flow Observed into Yamuna River	Flow Observed into Yamuna River
14.	Qudsia Bag/Ghat drain	28.669391632080078, 77.2335433959961	Untapped	Flow Observed into Yamuna River	Major Flow Observed in drain discharging into the Yamuna River
15.	Morigate Drain	28.670345306396484, 77.23066711425781	Untapped	Flow Observed into Yamuna River	Flow Observed into Yamuna River
16.	Barapulah Drain	-	Untapped	Flow Observed into Yamuna River	Not Visited / Untapped full flow
17.	Maharani Bagh Drain	28.574748992919922, 77.27364349365234	Untapped	Flow Observed into Yamuna River	Regular flow Observed into Yamuna River
18.	Najafgarh Drain	-	Untapped	Flow Observed into Yamuna River	Not Visited / Untapped full flow
19.	Shahdara Outfall Drain	-	Untapped	Flow Observed into Yamuna River	Not Visited / Untapped full flow
20.	New Drain near kalindi Barrage	28.531707763671875, 77.31988525390625	Tapped	-	Flow Observed into Yamuna River

By Email / Speed Post
URGENT/NGT MATTER



F. No. DPCC/WMC II/ O.A. 21(Ashwani Yadav)/ 4th HLC Meeting/2023/4220-45 Dated: 16.05.2023

Subject: Minutes of 4th Meeting of the High Level Committee (HLC) held on 21.04.2023.

Please find enclosed herewith Minutes of Fourth Meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi and constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" held on 21.04.2023 at 4:00 PM in the Conference room at Raj Niwas, Delhi for urgent necessary action as mentioned in the said minutes.

Yours Sincerely


(Dr. K.S Jayachandran)
Special Secy (Env.) Cum
Member Secy, DPCC

Enclosure: As Above

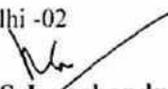
To,

1. Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-110001.
2. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryvaran Bhawan, Jorbagh Road, New Delhi -110003.
3. Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi- 01.
4. Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110003
5. Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi, Delhi 110002.
6. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
7. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
8. Pr. Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
9. Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
10. Pr. Secretary, Urban Development Department, Govt of NCT of Delhi, 9th Level, Delhi Secretariat Delhi - 02.
11. Chairman, Delhi Pollution Control Committee. 5th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
12. Pr. Secretary, Finance Department, GNCTD, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
13. Pr. Secretary Cum Development Commissioner, Development Department, Govt. of NCT of Delhi , 5/9, Under Hill Road, Delhi-11005.
14. Pr. Secretary (PWD), MSO Building(PWD Headquarters), ITO , I.P. Estate, Delhi - 110002
15. The Pr. Secretary, Irrigation & Flood Control Deptt. Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi -31.
16. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr.S.P.M Civic Center, JLN Marg, Delhi-02.
17. Commissioner of Industries, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92.
18. Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.
19. Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi - 110002.

20. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi – 110001
21. Principal Chief Conservator of Forest, Forest Department, GNCTD, Vikas Bhawan, IP Estate, Delhi 110002.
22. Chief Executive Officer, Wetland Authority of Delhi, 6th Floor, Delhi Secretariat, I.P.Estate, Delhi – 02.
23. District Magistrate (North East, East, Shahdara, Central, South East & South West District)

Copy to:

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. OSD To Hon'ble Lt. Governor, Delhi.
3. Commissioner of Police, Police Headquarters, Jai Singh Road, New Delhi-110001.
4. Staff Officer to Chief Secretary, GNCTD, 5th Level, Delhi Secretariat, I.P. Estate, Delhi -02


(Dr. K.S Jayachandran)
Special Secy (Env.) Cum
Member Secy, DPCC

Minutes of the Fourth Meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi, constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA.No. 21/2023 in the matter of "AshwaniYadav Vs. Govt. of NCT of Delhi" held in the Conference Room at Raj Niwas, Delhi on 21.04.2023 at 04:00PM.

The Fourth meeting of the High Level Committee (HLC) headed by Hon'ble Lieutenant Governor of Delhi was held in the Conference Room at Raj Niwas, Delhi on 21.04.2023 at 04:00PM.

List of attendees is at Annexure – "A".

The meeting was attended by the members of HLC and Secretaries/ HODs of various Ministries/ Organizations/ Departments including Chief Secretary, GNCTD, Director General, NMCG, Jt. Secy, DoWR, Ministry of Jal Shakti, Addl. Chief Secretary (Industries), GNCTD, Joint Commissioner of Police (Eastern Range), Member Secretary, CPCB, AIG, MoEF&CC, Asstt. Commissioner, Ministry of Agriculture, Vice Chairman, DDA, Pr. Secy.(Env.) cum Development Commissioner, GNCTD, Pr. Secy.(Finance), GNCTD, Pr. Secretary (PWD), GNCTD, CEO, DJB along with Member (Drainage), Commissioner, MCD, MD, DSIIDC, CEO, DUSIB, Pr. Chief Conservator of Forest, GNCTD, District Magistrates (North East, East, Shahdara, Central & South West), Spl. Secy, UD Deptt., GNCTD, Spl. Secy (Env) cum Member Secretary, DPCC and other senior officers from various Departments including Chief Engineers of IFCD, DJB & MCD.

Spl. Secy (Env) cum Member Secretary, DPCC presented before the Committee the status of various projects & action points of the "Action Plan for Rejuvenation of River Yamuna" and order dated 27.01.2023 issued by the Chief Secy, GNCTD and progress made since previous meeting of the HLC on 14.03.2023.

After deliberations and detailed discussions on the various issues including following main eight action points of the "Action Plan for Rejuvenation of River Yamuna" decisions were taken and given as follows :

1. 100 % Treatment of sewage
2. Trapping of all drains
3. Sewerage network in unauthorised colonies and JJ Clusters
4. Industrial effluent management by CETPs
5. Faecal sludge (septage) management
6. Regulation of floodplain
7. Utilization of treated wastewater
8. Other Issues like deployment of Territorial Army, development of E-pragati Dashboard for monitoring of the progress, IEC action plan, Najafgarh Jheel (Environmental Management Plan) etc.

Overview of projects completed under Action Plan against the targets having timelines of 30th April, 2023 is as follows:

1. Out of 76 sub-drains, 24 sub drains out falling into Najafgarh Drain (17) and Supplementary Drain (7) have been trapped against the target of 30.
2. Out of 573 unauthorized colonies, where laying of sewerage Network work is under progress, in 90 unauthorized colonies work has been completed against the target of 116.
3. Out of 200 Km, 32.67 Km of desilting of trunk/peripheral sewer has been completed against the target of 80 Km.

4. Out of 81 JJ clusters 19 JJ clusters have been connected to sewer network against the target of 16 JJ cluster by June, 2023.
5. Projects of Pappankalan (20 MGD) and Nilothi (20 MGD) lakes for utilization of treated wastewater have been completed and commissioned.

Lagging Action points behind the timelines of February, 2023 are as follows:

1. Allotment of land for 10 MGD STP at Delhi Gate.
2. Allotment of Land to DJB by DDA and Revenue Department for the Decentralized Sewage Treatment Plant (DSTPs).
3. Performance Audit by DJB of 11 trapped major drains and sub-drains through an independent agency.

Lagging Action points behind the timelines of March, 2023 are as follows:

1. Up gradation of Existing 18 Sewage Treatment Plants: Rithala Phase-II (40 MGD)
2. Restoration & Rejuvenation of Flood Plains at Qudisia Ghat, Amrut Biodiversity Park & Asita East (Part B)
3. Project at Smriti Van (10 MGD) for Utilization of Treated STP water .

1. 100 Percent Treatment of Sewage

1.1. Sewage Management in Delhi: Present scenario:

- Estimated Sewage Generation: **768 MGD** (80 % of 960 MGD Water Supply)
- Installed Treatment Capacity of : **632 MGD** (82.3% of Estimated Sewage Generation) operational STPs
- Capacity Utilization of existing STP: **580 MGD** (91.8 % of installed capacity)
- Gap in Capacity : **136 MGD** (17.7%)
- Gap in Treatment : **188 MGD** (24.5%)

It was informed that there is increase in capacity utilization from 530 MGD to 580 MGD..

1.2. Focus Areas for Enhancing Sewage Treatment Capacity (332.5 MGD)

- Construction of new STPs at Okhla, Delhi Gate and Sonia Vihar (3): 47 MGD.
- Construction of 40 new DSTPs: 92 MGD.
- Rehabilitation of existing STPs (3): 70 MGD.
- Up-gradation and increasing capacity of existing STPs (18) : 123.5 MGD

1.3. Future Scenario:

(After construction of New STPs/ DSTPs, Rehabilitation/ Up-gradation of Existing STPs & other projects of DJB)

- Total Treatment Capacity by June, 2023: **727 MGD** (95 % of Estimated Sewage Generation)
- Total Treatment Capacity by Dec., 2023: **814 MGD** (106 % of Estimated Sewage Generation)
- Total Treatment Capacity by June, 2024: **964.5 MGD** (125.5% of Estimated Sewage Generation)

The Committee took notice of the quality of river Yamuna and observed that BOD is increasing from January, 2023 to April 2023.

1.4 Progress in Construction of 03 New STPs [Okhla, Sonia Vihar & Delhi Gate]

Committee was informed about the progress made in construction of 03 new STPs i.e., Okhla (overall 124 MGD, Addl. 30 MGD), Sonia Vihar (07 MGD) & Delhi Gate (10 MGD). The progress made in last one-month in respect of Okhla STP is 4.1 % & Sonia Vihar STP is 2.3%. In respect of Delhi Gate STP (10 MGD), no progress was made due to the issue of land allotment by DDA/ MOHUA. Member Secy, DPCC

informed that a DO letter has been issued by Chief Secretary to MoHUA on 13.04.2023 for allotment of land.

1.5 Land Allotment Issues for DSTPs/ SPS

In respect of 40 DSTPs there were land allotment issues in case of 29 DSTPs / SPS [18 Pertained to DDA, 9 to Revenue Department and one each to DUSIB & Delhi Police] .

It was informed that DDA has allotted land in respect of 6 DSTPs [at Jaunti, KheraKhurd ,Near Police Station KhajuriKhas , ISBT Kashmere Gate, SalahpurMajra&GarhiRindahala]. In case of 2 DSTPs [ChattarpurExtn and MaidanGarhi (RajpurKhurd)] land will be allotted by DDA by April, 2023. In respect of 4 DSTPs [SalahpurKhera, ShahbadMohammadpur, Site adjoining to Maharishi Balmiki Hospital and Vijay Colony near BawanaChowk], it was informed that there are water bodies at these sites. As decided by the Chief Secretary in the meeting on 20.04.2023, joint inspection was carried out by DJB with DDA and Revenue Department for exploring the possibility of installation of DSTPs at these sites alongwith development of the water bodies.

DJB informed that in case of SalahpurKhera location 03 places are dry out of 04 places and water body is dry. DJB has plan to install DSTP and its treated water will be discharged in the water body. Hon'ble Lt. Governor directed DJB to make action plan with time lines to be given by DJB within one month and to be achieved before monsoon in these cases. DDA to ensure that land will be handed over to DJB at Rangpuri and MaidanGarhi in April, 2023.

In case of 2 DSTPs at TajpurPahari&MadanpurKhadar where land has not been handed over to DJB due to Interest amount asked by DDA, Hon'ble Lt. Governor directed DJB to pay the interest amount to DDA and take over the possession of land.

It was also informed that there are 3 sites [MohamadPurMajri , Ghewra&Hasanpur] where land has been allotted by DDA but possession has not been taken by DJB in want of removal of encroachment by DDA. Hon'ble Lt. Governor directed DJB to take over the possession of allotted land from DDA instead of waiting that DDA will remove encroachment. DJB to take necessary action for removal of encroachment from the allotted sites. Help of concerned DMs can be taken for removal of encroachment.

It was informed that land is yet to be allotted by Revenue Department at 07 locations (Naya Bans, Jaunapur-I, Jaunapur-II, Deramandi (Bhati), TajpurKhurd, TikriKalan and Milan Garden Lift Station) .

Revenue Department has allotted alternative land for 2 DSTPs at Palla&Tajpur. In case of 2 DSTPs (TajpurKhurd, TikriKalan) land identified belongs to Private Parties and they have gone to Hon'ble High Court against land acquisition. District Magistrate (South West) informed that the matter is being pursued for early hearing which is scheduled on 25th / 26th April, 2023.

In case of land issues pertaining to other Departments i.e. DUSIB and Delhi Police, the concerned Departments are in process of allotment/ agreed to allot the land.

1.6 Progress in Rehabilitation of Existing 3 STPs [Kondli Phase-II, Rithala Phase- I & Yamuna Vihar Phase-II]

Progress during last one month in respect of rehabilitation of existing 3 STPs was briefed [Kondli Phase-II (25 MGD) 4.03% (Total 91.4 %), Rithala Phase-I (40 MGD) 3.44 % (Total 87.26 %), Yamuna Vihar Phase-II (from 10-15 MGD- 8%) (Total 46 %).] Hon'ble Lt. Governor desired to visit these plants.

1.7 Progress of up-gradation of existing 18 STPs

Progress in respect of up-gradation of existing 18 STPs was discussed in detail and it was informed that in Rithala Phase-II (40 MGD) 26 % progress was made during last one month (cumulative progress 80 %). Member Drainage, DJB informed that the project is behind the timelines of March, 2023 and shall be completed by May, 2023.

In Kondli Phase-IV (45 MGD) 8.19 % progress was made in last one month (cumulative progress 38 %) and timelines for completion is October, 2023. It was informed that in case of 11 projects, work has been started this month, with progress of 2-6% achieved. Tenders are in negotiation/ evaluation stage in 08 projects which are due in March, 2024.

1.8 Progress of De-silting of Trunk / Peripheral Sewer Lines (Approx. 200 km)

The progress of de-silting of Trunk/ Peripheral sewer lines (approximate 200 km) was shared with the Committee. Out of 200 Km, 32.67 Km sewer length has been de-silted. Hon'ble Lt. Governor directed to expedite the work. DJB informed that desilting work of sewer line below 1000 mm dia (Approx. 485 Km) has also been taken up by DJB. Chief Secretary directed to submit detailed action plan with timelines and financial requirements for the said work.

Member Secretary, DPCC informed about addition of new action point of sewerage system and storm water drainage faulty interconnections. Hon'ble Lt. Governor directed to share the list of faulty interconnection of storm water drains with sewers with the concerned Drain Owing Agencies on priority for plugging the storm water drains to avoid discharge into sewerage system. DJB shall ensure that there is no discharge of untreated sewage from its sewers into the storm water drains. Commissioner, MCD informed that MCD shall ensure that the work is taken on priority and storm water drains shall be plugged to avoid connection with sewerage system of DJB.

2. Trapping of Drains

Progress in respect of trapping of 3 major drains were discussed in detail and it was informed that in Barapulla and Maharani Bagh drain, 28 % cumulative progress is made and work has been started in Mori gate drain with 5 % progress. Hon'ble Lt. Governor directed to complete the work within timelines. Hon'ble Lt. Governor took notice of slow progress of work at Mori Gate, for which DJB informed that delay was due to transplantation of trees, removal of encroachment by DDA. However they will ensure that work will be completed within timeline. Hon'ble Lt. Governor directed that DDA and DJB shall jointly act for removal of encroachment with support of local District Magistrate.

Regarding trapping of marginal flow/overflow in Sen Nursing Home drain, it was informed that DJB has called for tender proposal with timeline of 15th May, 2023. Member Drainage, DJB informed that joint inspection by DJB and NMCG is scheduled on 24.04.2023 for verification of leakages / flow from the already trapped drains.

Progress of trapping of 76 sub-drains of Najafgarh Drain, Supplementary Drain and Shahdara Drain Outfall was informed to the Committee. Out of 76 sub-drains, 24 sub drains out falling into Najafgarh Drain (17) and Supplementary Drain (7) have been trapped against the target of 30.

Hon'ble Lt. Governor directed to ensure that there is no leakage from the trapped sub drains & the progress of de-silting and trapping of Sub Drains should be shown in the next meeting of the Committee supported by photographs/videos taken before and after the de-silting and trapping works. Hon'ble Lt. Governor directed DDA to take action for trapping of its untrapped sub drains by June, 2023. Hon'ble Lt. Governor took notice of the fact that photos and videos of trapped sub drains depicts poor picture of not cleaning / painting/ removal of waste from the trapped sub drains. Hon'ble Lt. Governor directed IFCD & other Drain Owing Agencies to provide photos / videos of trapped sub drains after complete finishing/ dressing of the sub drains within a week.

It was informed that based on DPCC / GSDL data a list of 238 sub-drain was prepared and subsequently revised list of 191 sub-drain was sent to DOAs for physical verification. Chief Engineers of I&FCD, informed in the meeting of Chief Secy held on 20.04.2023 that IFCD carried out physical survey of all Sub drains of Najafgarh, Supplementary and Shahdara and confirmed that all sub drains of Najafgarh, Supplementary and Shahdara are already covered in the present action plan of rejuvenation of River Yamuna. MCD also informed that they have carried out physical survey of sub drains from the list

provided by DPCC. Member Drainage, DJB in the said meeting also confirmed that there is no need for addition of any sub drains for trapping in the present action plan since sub drains of above mentioned three drains are already covered and in respect of other drains outfalling into river Yamuna there is already action plan for trapping /diversion of the waste water into the STPs.

CEO ,DJB informed that proposal for Performance Audit of trapped 11 major drains and all sub-drains by M/s Wapcos has been accepted and LOI was issued on 31.03 2023.

DG, NMCG informed that NMCG has visited the site of construction at Okhla and Rithala STPs and suggested that for smooth construction work at Okhla site an alternative route to Waste to Energy Plant at Okhla could be looked into. The boundary wall should be repaired. It was also suggested that 190 Acres of land is available in the complex of Okhla STPs which could be utilised for generation of Solar Power. Hon'ble Lt. Governor directed IFCD to explore the solar power generation along the Najafgarh Drain by providing pillars on its Banks to install Solar Panels. Chief Secretary suggested that Power Department, Solar Corporation of India can be involved for exploring the suitable options/ funding for Solar Power Generation.

3. Sewerage Network in 1799 Unauthorised Colonies

The Progress made in extending sewerage network to 1799 unauthorised colonies was apprised to the Committee. The sewer line has been laid and notified in 747 unauthorised colonies, while work of sewer network is in progress in 573 unauthorised colonies wherein sewer network has been laid in 90 Colonies. In 318 unauthorised colonies, sewer network & DSTPs are to be laid and in 161 unauthorised colonies, NOC is awaited being forest area or the O Zone. Pr. Secretary (Env & Forest) informed that out of 161 unauthorised colonies where NOC is awaited, 114 pertains to Forest department however no file has been received for clearance from the Forest Department. Chief Secretary directed to share the matter with Urban Department/ Chief Secretary.

Hon'ble Lt. Governor inquired from DJB about progress regarding household connections in the colonies where sewer network has already been provided by DJB. CEO, DJB informed that though sewerage network has been provided by DJB in 747 unauthorised colonies however, all the individual households have not taken the sewer connection. Hon'ble Lt. Governor directed DJB to give details of House Hold connections with the sewer line provided by DJB in the unauthorised colonies.

Member Drainage informed regarding physical progress in 102 unauthorised colonies for which timelines for providing sewerage network was March, 2023. It was informed that work is complete in 90 unauthorised colonies, in case of 7 projects work done 90-99%, at two sites there was encroachment which has been removed using police assistance and now work has resumed. In case of 3 unauthorised colonies there were private septic tanks which halted the work but laying of sewer line is in progress. In case of work in two unauthorised colonies with timeline of April, 2023, it was informed that size of colonies is small and work will be completed in time. Hon'ble Lt. Governor directed to expedite the work & complete the work as per the timelines given in action plan. DJB will provide details of 201 unauthorised colonies where sewer network is to be laid along with DSTPs where land allotment issue is involved to the HLC within a week. Work shall also be expedited in remaining 117 unauthorised colonies where timeline for providing sewer network is December, 2023.

It was informed that in case of 16 JJ clusters where providing sewer network is feasible, work completed in case of 13 JJ clusters, work is under progress in 2 JJs which got delayed due to public hindrance and there is no progress in one JJ Cluster.

In case of 18 JJ clusters which have been reported by DJB as not feasible due to space constraints and multiple outfalls etc, Hon'ble Lt. Governor directed DJB to find out solution for connecting these JJ clusters with the sewer network.

4. Industrial Effluent Management by CETPs

Member Secretary, DPCC informed that out of 13 CETPs, only one CETP (Lawrence Road Industrial Area CETP) was not meeting the Prescribed Standards of BOD and TSS during March, 2023. There is a huge improvement in number of complying CETPs increasing from 2 in February, 2021 to 12 CETPs presently.

It was informed that DPCC has inspected 35 water polluting units in the Lawrence Road Industrial Area during 15.03.2023 to 20.04.2023. 31 Units were found complying and rest of the four were either found closed their operations / premises found vacant / under renovation / premises found locked.

CEO, DJB briefed about the CETP Act, 2000, provisions made in the said Act regarding operation and maintenance of the CETPs in Delhi and appropriate authority (Industries Department, GNCTD) for the implementation of the said Act and opined that CETPs should be taken over by Industries Department / DSII DC for their upgradation and operation & maintenance. Regarding upgradation of CETPs it was informed that a meeting was taken by Chief Secretary for deciding the handing over of CETPs. However final decision is awaited.

Hon'ble Lt. Governor enquired from Member Secretary, DPCC about the action against Jeans Washing / Dyeing Industries/Units which are water polluting particularly in Non Conforming Areas / Residential Areas in Delhi.

It was informed that as per the orders of Hon'ble Supreme Court vide judgment dated 07.05.2004 in WP (C) 4677 of 1985 M.C. Mehta Vs. UOI & Ors all Industrial Units that have come up in Residential / Non-conforming areas in Delhi on or after 1st August, 1990 are to be closed down. Hon'ble Supreme Court vide said Judgment has appointed a Monitoring Committee comprising (i) Chief Secretary of Delhi (ii) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi (iv) Vice – Chairman of Delhi Development Authority and made this Committee responsible for stoppage of illegal industrial activity.

As per the decisions taken in the meetings of Chief Secretary, Govt of NCT of Delhi held on 08.12.2010 and 05.06.2015 regarding implementation of the said Judgment Dated 07.05.2004 of Hon'ble Supreme Court "Action on industries operating in non- conforming areas and violating Master Plan will be taken under the Delhi Development Act by Delhi Development Authority (DDA) in development areas and Municipal Corporation of Delhi (MCD) in other areas.

Industries Department, Govt. of NCT is the Nodal Department which is filing reports before the Hon'ble Supreme Court in the said matter.

Hon'ble Lt. Governor directed DPCC to re-visit the said order of Hon'ble Supreme Court and take action against Jeans Washing / Dyeing Industries / Units particularly in Non Conforming Areas / Residential Areas in Delhi.

5. Faecal Sludge (Septage) Management

It was informed that with respect to "Delhi Water Board Septage Management Regulations, 2018" for collection, transportation and disposal of waste of septic tanks (Septage), District Magistrates are taking meetings and action against the defaulters.

The cumulative action taken by DMs since said notification dated 12.11.2018 is as follows:

• Total No. of Meetings of Septage Management Committees held	:85
• No. of Vehicles / Tankers found unauthorizedly discharging-septage into Drains etc	:57
• No. of Vehicles/Tankers impounded	:53
• No. of Challans/ Notices issued	:22

- Total Amount of Environmental Compensation Imposed & received :Rs. 13.47 Lakhs
- Cumulative Septage collected and treated till March, 2023 :143.3Crore liters

DJB vide letter dated 13.04.2023 has provided copy of report of the committee of the meeting held on 28.02.2023 along with proposed amendments in the existing "Delhi Water Board Septage Management Regulation 2018". Recommendations of the Committee will be placed before Board meeting of DJB before forwarding to UD Department.

DPCC has issued Directions u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 on 27.03.2023 authorising the Delhi Police, MCD & DJB to impose following penalties on the violators

- Penalty for deposit of septage by unauthorized (unlicensed) entity: 50,000/-
- Penalty for disposal of Septage at places other than designated places: 50,000/-
- Penalty on person who uses services of unlicensed vendor/vehicles: 10,000/-

CEO, DJB informed that a private NGO was asked to collect, transport and monitor the vehicles of septage. APP is being developed to connect the registered vehicles with the GPS for correct monitoring. New regime for septage management is being proposed by DJB.

In the previous meeting of the Committee held on 14.03.2023, Urban Development Department, GNCTD was directed for necessary amendments in the "Delhi Water Board Septage Management Regulations, 2018" and explore the possibility of giving incentives to the authorized tankers for disposal of septage at designated SPSs/STPs.

Hon'ble Lt. Governor observed that despite above decision taken in previous meeting of HLC, incentives to the drivers of authorized tankers for disposal of septage at designated SPSs/STPs is yet to be provided by DJB and directed CEO DJB to take immediate necessary action in this regard.

6. Restoration & Rejuvenation of Flood Plains and Removal of Encroachments Projects of DDA)

Status and progress along with photographs of ten projects of DDA for restoration & rejuvenation of Flood Plains and removal of encroachment was briefed to the Committee. It was informed that for rejuvenation of Hindon Sarovar Project, a master plan is to be submitted.

Hon'ble Lt. Governor directed to complete the project before arrival of monsoon.

7. Action for Removal of Illegal Activities (Washing of Cement/Chemical Bags, Waste Dumping etc.) in Flood Plain Area near Loha Pul.

It was informed that for removal of illegal activities (washing of cement /chemical bags, waste dumping etc.) in flood plain area near Loha Pul action has been taken by a Joint Committee of Revenue Department North East, Delhi Police and DPCC by carrying out an inspection on 15.03.2023. Further inspections were carried out by DPCC officials on 16.03.2023, 17.03.2023, 22.03.2023 and 23.03.2023 and all Bhattis and Hodis have been demolished. DDA has been requested on 27.03.2023 for cleaning and fencing of the site. It was informed that the land below / near the Loha Pul belongs to Railway. Pr. Secy (Env.) suggested that afforestation may be done on the said land to avoid encroachment in future.

District Magistrate (North East) informed that joint inspection was conducted in third week of March, 2023 at 3rd Pusta Garhi Mandu / Usmanpur in Seelampur and 200 Sq.m. area was cleared from garbage. DM East informed that 7 Scrap Dealers and illegal cow shelter were removed in the area of their jurisdiction.

It was informed that DJB is planning to organize interdepartmental workshops of RWAs and NGOs working towards promotion of sustainable rain water harvesting.

8. Utilization of treated wastewater

It was informed that 90 MGD out of now 580 MGD of treated STP water is being used mainly for horticulture; 267 MGD is the mandatory return flow in river Yamuna. 70 MGD Treated STP water

at Coronation Pillar is to be treated for which timeline is now reduced to March, 2024 and bid document of re-invitation of tender on HAM model is under process for approval.

DJB has proposed projects for utilization of 120 MGD Treated STP water for development/ rejuvenation of various lakes. Two projects i.e. Pappankalan (20 MGD) and Nilothi (20 MGD) lakes have been completed and commissioned. Progress in respect of other projects is as follows:

▪ Najafgarh (5 MGD)	: 96 %
▪ Smriti Van/Lake (10 MGD)	: 67 %
▪ NTPC Eco Park (5 MGD)	: 13%
▪ Rohini Lake No. 1 (15 MGD)	: 91 %
▪ Sanjay Lake Kondli STP (10 MGD)	: 55 %

CEO, DJB informed that, DJB is preparing proposal for utilization of treated STP water considering the proposed enhanced capacity of STPs and revised proposal shall be submitted.

Hon'ble Lt. Governor directed DJB to adhere to the timelines as per the action plan and submit revised action plan for utilization of treated STP water.

9. NajafgarhJheel (Environmental Management Plan).

District Magistrate (South West District) gave a detailed presentation regarding Environmental Management Plan for NajafgarhJheel before the Committee. It was informed that there is requirement of Rs. 268 Crore for acquisition of alternate land of area 115.52 Acre. Hon'ble Lt. Governor directed to take up the matter separately for addressing the various issues related to the Environmental Management Plan for NajafgarhJheel.

10. Yamuna Rejuvenation Plan: Ground Level Actions:

A presentation was also given on the quality of River Yamuna from Palla to Asgarpur on the basis of monthly Analysis Report of DPCC. It was informed that Faecal Coliform (which mainly comes from untreated sewage discharge) is also very important parameter besides BOD & DO for assessment of water quality of river. As per the Analysis Report of April, 2023 of DPCC Laboratory, Faecal Coliform significantly increased at Asgarpur. 4,70,000 MPN/100 ml in comparison to 560 MPN/ml at Palla. There is sudden increase of Faecal Coliform from Nizamuddin Bridge to Okhla Barrage. Officials of DJB and DDA informed that this increase of Faecal Coliform is also due to discharge of waste water from Uttar Pradesh through their drains out falling into Shahdara Outfall drain which meets river Yamuna after the Okhla Barrage and upstream of Asgarpur.

Hon'ble Lt. Governor observed that departments needs to be vigilant and prompt while taking concerted action and directed:

1. Survey of all illegal factories/industries causing huge pollution to Yamuna through drain and closing them down after following due procedures by Industry Department in coordination with MCD, DJB, BSES, Revenue & Police Department.
2. Environment Protection Act provisions to be enforced on ground in letter and spirit by all concerned agencies an action taken report in this regard be place on record in next meeting
3. Up-scaling the the interventions done in Najafgarh drain, supplementary drain and other minor drains out falling in Yamuna by the Irrigation & Flood Control department.
4. In order to boost participation of students and citizens in the Yamuna clean up exercise, department may explore placing all-weather boats in river with all safeguards in place.
5. It has also been decided that for implementing the decision of HLC for the cleaning of river Yamuna, action should be taken by the concerned department in terms of delegation of Financial Power within the allocated budgets of the respective departments.

Hon'ble Lt. Governor in his closing remarks re-iterated the necessity of dedicated time bound action by all the concerned Departments / Authorities while appreciating their constant efforts.

The meeting ended with a vote of thanks to the Chair.

Annexure - "A"

ATTENDANCE SHEET

Sub: 4th meeting of the High Level Committee constituted by Hon'ble NGT to review the actions taken on control of pollution and rejuvenation of River Yamuna in Delhi

Date: 21.04.2023

Time: 4.00 pm

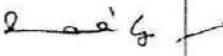
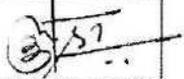
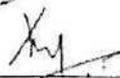
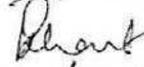
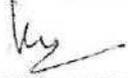
S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1	C.S			
2	ANIL K R SINHA	Pr Secretary Envy for NGT/D	9999237373	A.S.L
3.	CD SINGH	PCEF	9868809573	Cd
4.	CHHAYASHARMA	Jt CP/Eastern Range	9818099023	Ch
5.	ANIL KUMAR	CE L&FC	9958822517	A
6	Ajay G. Nigam	Member (W) DJB	9650291027	Ajay
7.	S. K. Nigam	Asst. Dir., W&FC	8800875022	S.K.
8.	Vikram Singh	Asst. CE (Dy) I DJB	9650290979	V.S.
9	S. K. Bhardwaj	Asst. CE (Dy) II DJB	9650290718	S.K.
10	M C RAM	CE (W&FC)	9804888000	M.C.R.
11	Vishal Gandhi	Additional Director, EPCB	9891254423	V.G.
12.	P.K. Mishra	Divisional Head W&FC, CPCB	9695206866	P.K.
13.	Mukesh Kumar	CE Zone II I&FC Delhi	9958430057	M.K.

ATTENDANCE SHEET

Sub.: 4th meeting of the High Level Committee constituted by Hon'ble NGT to review the actions taken on control of pollution and rejuvenation of River Yamuna in Delhi

Date: 21.04.2023

Time: 4.00 pm

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1	ASOK KUMAR	DG, NMCS	9650428826	
2	Manish Gupta	ACS (I)		
3	Dr. A.C. Verma	PSF		
4	A. Anbarani	Pr. Secy (P.WD)	9810020552	
5	ANAND MOHAN	Jt. Secy, DOWR, M/JS		
6	Subhasish Panda	VC, DDA		
7	P. Krishnaswamy	CEO, DTB		
8	Gyanesh Bhatt	Commissioner HCD		
9	K.C. Sureshwar	Spl. Secretary, UD		
10	Garima Gupta	CEO, DUSIB		
11	Jayachandran	MS, DPCC		
12	Sampoor Mittal	MD, DSII/DC		
13	Narain Singh	DCF West		

ATTENDANCE SHEET

Sub.: 4th meeting of the High Level Committee constituted by Hon'ble NGT to review the actions taken on control of pollution and rejuvenation of River Yamuna in Delhi

Date: 21.04.2023

Time: 4.00 pm

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
14.	Manji Paul	Add. Commr (S) DDA	9810687764	Manji Paul
15.	Hemant Kumar	DM Sio Revenue	8732031208	Hemant Kumar
16.	Manush Rastogi	CB/Mes	9777788014	Manush Rastogi
17	Shailendra Kumar	COM (SE) Revenue	9910578043	Shailendra Kumar
18	Arun Mishra	DM, NE (REV)	9910309257	Arun Mishra
19.	Anil Banka	DM, East	9717677177	Anil Banka
20	SONIKA SINGH	DM (Central)	965003424	Sonika Singh
21	Dr. Monica Prasadarani	ED DS110c	989946530	Dr. Monica Prasadarani
22	PRANJAL	DM Sindhra		PRANJAL

By Email / Speed Post
URGENT/NGT MATTER



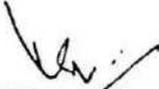
F. No. DPCC / WMC II / O.A. 21 (Ashwani Yadav) / 2023/4716 - 4745

Dated: 04.07.2023

Subject: Minutes of 5th Meeting of the High Level Committee (HLC) held on 09.06.2023.

Please find enclosed herewith Minutes of Fifth Meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi and constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" held on 09.06.2023 at 11:30 AM in the conference room at Raj Niwas, Delhi for urgent necessary action as mentioned in the said minutes.

Yours Sincerely


(Dr. K.S Jayachandran)
Special Secy (Env.) Cum
Member Secy. DPCC

Enclosure: As Above

To,

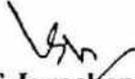
1. Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-110001.
2. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryvaran Bhawan, Jorbagh Road, New Delhi -110003.
3. Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi- 01.
4. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana Azad Road, Delhi-110011
5. Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryvaran Bhawan, Jorbagh Road, New Delhi - 110003.
6. Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi, Delhi 110002.
7. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
8. Additional Chief Secretary (Industries), Industries Department, Govt. of NCT of Delhi. 419. Udyog Sadan, FIE Patparganj, Delhi-92.
9. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
10. Director General, Central Public Works Department, A-Wing, Room No. 101, Nirman Bhawan, Delhi -11
11. Pr. Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
12. Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
13. Chairman, Delhi Pollution Control Committee. 5th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
14. Pr. Secretary, Finance Department, GNCTD, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
15. Pr. Secretary Cum Development Commissioner, Development Department, Govt. of NCT of Delhi . 5/9, Under Hill Road, Delhi-11005.
16. Pr. Secretary (PWD), MSO Building (PWD Headquarters), ITO , I.P. Estate, Delhi - 110002
17. Pr. Secretary, Irrigation & Flood Control Deptt. GNCTD, L.M. Bundh, Shastri Nagar, Delhi-31.

Contd..... 2

18. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr.S.P.M Civic Center, JLN Marg, Delhi-02.
19. Secretary, Urban Development Department, GNCTD, 9th Level, Delhi Secretariat Delhi -02.
20. Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.
21. Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi - 110002.
22. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
23. Principal Chief Conservator of Forest, Forest Department, GNCTD, Vikas Bhawan, IP Estate, Delhi 110002.
24. Member Secretary, Wetland Authority of Delhi, 6th Floor, Delhi Secretariat, I.P.Estate, Delhi - 02.
25. District Magistrate (North East, South East & South West District)

Copy to:

1. Pr. Secretary to Hon'ble Lt. Governor, Govt of NCT of Delhi, Raj Niwas, Delhi -110054
2. Addl. Secretary to Hon'ble Chief Minister, Govt of NCT of Delhi, 3rd Level, Delhi Secretariat Delhi -02
3. Secretary to Hon'ble Minister (Environment & Forests), 7th Level, Delhi Secretariat Delhi -02
4. Commissioner of Police, Police Headquarters, Jai Singh Road, New Delhi-110001.
5. Staff Officer to Chief Secretary, GNCTD, 5th Level, Delhi Secretariat, Delhi - 110002.


(Dr. K.S Jayachandran)
Special Secy (Env.) Cum
Member Secy. DPCC

Minutes of the Fifth Meeting of the High Level Committee (HLC) headed by Hon'ble Lt. Governor, Delhi, constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA. No. 21 / 2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" held in the Conference Room at Raj Niwas, Delhi on 09.06.2023 at 11:30 AM.

The Fifth meeting of the High Level Committee (HLC) headed by Hon'ble Lieutenant Governor of Delhi was held in the Conference Room at Raj Niwas, Delhi on 09.06.2023 at 11:30 AM.

The meeting was attended by the members of HLC, Chief Secretary, and Secretaries / HODs of various Ministries / Organizations / Departments. List of attendees is at Annexure – "A".

Spl. Secy (Env) cum Member Secretary, DPCC presented before the Committee the status of various projects & action points of the "Action Plan for Rejuvenation of River Yamuna" order dated 27.01.2023 issued by the Chief Secretary, GNCTD and progress made since previous meeting of the HLC on 21.04.2023. It was informed that the NGT Case OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" has been disposed off and the matter related to control of pollution in river Yamuna in Delhi is to be dealt in another NGT Case OA No. 06/2012 (Nizamuddin West Association Vs Union of India & Ors) (Earlier Manoj Mishra Case)

After deliberations and detailed discussions on the various issues including following main eight action points of the "Action Plan for Rejuvenation of River Yamuna", decisions were taken as follows:

1. 100 % Treatment of sewage
2. Trapping of all drains
3. Sewerage network in unauthorised colonies and JJ Clusters
4. Industrial effluent management by CETPs
5. Faecal sludge (septage) management
6. Regulation of floodplain
7. Utilization of treated wastewater
8. Other Issues like deployment of Territorial Army, development of E-pragati Dashboard for monitoring of the progress, IEC action plan, Najafgarh Jheel (Environmental Management Plan) etc.

Overview of projects completed under Action Plan against the targets having timelines of 31th May, 2023 is as follows:

1. Out of 76 sub-drains, 36 sub drains out falling into Najafgarh Drain (18) and Supplementary Drain (18) have been trapped against the target of 32.
2. Out of 573 unauthorized colonies, where laying of sewerage Network work is under progress, in 124 unauthorized colonies work has been completed against the target of 120.
3. Out of 200 km, 43.29 km desilting of trunk / peripheral sewer has been completed against the target of 94.93 km.

4. Out of 81 JJ clusters 18 JJ clusters have been connected to sewer network against the target of 16 JJ cluster by June, 2023.
5. Projects of Pappankalan (20 MGD), Nilothi (20 MGD) and Najafgarh (5 MGD) lakes for utilization of treated wastewater from STPs have been completed and commissioned.

Lagging Action points behind the timelines of February, 2023 are as follows:

1. Allotment of Land to DJB by DDA (8 Parcels) and Revenue Department (4 Parcels) for the Decentralized Sewage Treatment Plant (DSTPs).
2. Performance Audit by DJB of 11 trapped major drains and sub-drains through an independent agency.

Lagging Action points behind the timelines of March, 2023 are as follows:

1. Up gradation of Rithala Phase-II (40 MGD)
2. Restoration & Rejuvenation of Flood Plains at Qudsia Ghat, Amrut Biodiversity Park (Part A & B) & Asita East (Part B), Yamuna Vanasthali and Kalindi Aviral (Part B) and removal of encroachment.
3. Project at Smriti Van (10 MGD) for Utilization of Treated STP water.

1. 100 Percent Treatment of Sewage

1.1 Sewage Management in Delhi: Present scenario:

- Estimated Sewage Generation : 792 MGD (80 % of 990 MGD Water Supply)
- Installed Treatment Capacity of operational STPs : 632 MGD (79.8% of Estimated Sewage Generation)
- Capacity Utilization of existing STP : 547 MGD (86.6 % of installed capacity)
- Gap in Capacity : 160 MGD (20.2%)
- Gap in Treatment : 245 MGD (30.9%)

It was informed that due to increase in water supply (from 960 MGD to 990 MGD) there is increase in estimated sewage generation from 768 MGD to 792 MGD.

1.2 Focus Areas for Enhancing Sewage Treatment Capacity (332.5 MGD)

- Construction of new STPs at Okhla, Delhi Gate and Sonia Vihar (3) : 47 MGD.
- Construction of 40 new DSTPs : 92 MGD.
- Rehabilitation of existing STPs (3) : 70 MGD.
- Up-gradation and increasing capacity of existing STPs (18) : 123.5 MGD

1.3 Future Scenario:

(After construction of New STPs/ DSTPs, Rehabilitation/ Up-gradation of Existing STPs & other projects of DJB)

- Total Treatment Capacity by June, 2023 : 727 MGD (92 % of Estimated Sewage Generation)
- Total Treatment Capacity by Dec., 2023: 814 MGD (103 % of Estimated Sewage Generation)
- Total Treatment Capacity by June,2024: 964.5 MGD (122% of Estimated Sewage Generation)

The Committee took notice of the water quality of Najafgarh Drain & river Yamuna and observed that BOD in Najafgarh Drain, ISBT (After meeting Najafgarh Drain) and D/s after meeting Shahdara drain has improved significantly in the months of January, 2023 to May 2023 in comparison to corresponding months (January, 2022 - May 2022) of 2022 as given in following table :

Location	Jan, 2022	Jan, 2023	Feb, 2022	Feb, 2023	March, 2022	March, 2023	April, 2022	April, 2023	May, 2022	May, 2023
Najafgarh Drain (Before Outfall into Yamuna)	80	53	85	55	75	58	80	60	76	48
ISBT (After meeting Najafgarh Drain)	42	38	45	40	48	44	50	48	55	38
D/S After meeting Shahdara Drain	60	56	65	52	70	54	75	58	80	48

Water Quality of Najafgarh Drain and River Yamuna at ISBT & D/S After meeting Shahdara Drain (BOD in mg/l)

Member Secretary, DPCC informed that samples are taken by the Water Laboratory of DPCC from 8 locations at river Yamuna regularly on monthly basis (once in a month) following protocol and Analysis Results are also placed on the website of DPCC.

1.4 Progress in Construction of 03 New STPs [Okhla, Sonia Vihar & Delhi Gate]

Committee was informed about the progress made in construction of 03 new STPs i.e., Okhla, Sonia Vihar & Delhi Gate. The progress between 10th April, 2023 to 06th June, 2023 is as given below:

- Okhla (124 MGD Capacity, Capacity Addition- 30 MGD): Total Progress– 89% (1.6% in above period)
- Sonia Vihar (07 MGD Capacity) : Total Progress– 50.8% (6.2% in above period)
- Delhi Gate STP (10 MGD) : Land to be handed over to DJB by MoHUA / DDA

Member Secy, DPCC informed that a DO letter was issued by Chief Secretary to MoHUA on 13.04.2023 for allotment of land for Delhi Gate STP. LASC meeting was held on 26.04.2023 in which MoUHA agreed to hand over the requisite land to DJB.

Member Drainage, DJB informed that there is issue of release of funds [Additional cost of about Rs. 300 Crores due to difference in cost estimated in 2017 (about Rs. 665 Crores) and awarded in 2019 (about Rs. 998 Crores)] from NMCG for Okhla STP which may delay the project.

Director, NMCG informed that said amount asked by DJB was in excess of the sanctioned amount by NMCG for the Okhla STP for which prior approval was required however not taken by DJB. It was further informed that the matter has been taken up and under process.

Member Drainage, DJB requested Finance Department of GNCTD to release Rs. 250 Crores to DJB so that payments can be made to Contractors for its various projects.

Chief Secretary mentioned that DJB projects should not be slowed down due to payment issue.

Hon'ble Lt. Governor directed that DJB shall send a detailed note to office of CS so that a meeting of all concerned may be convened to resolve the issue.

1.5 Land Allotment Issues for DSTPs/ SPS

In respect of 40 DSTPs there were land allotment issues in case of 29 DSTPs / SPS [18 Pertained to DDA, 9 to Revenue Department and one each to DUSIB & Delhi Police]. It was informed that land allotment issues resolved in respect of 17 cases [DDA – 10, Revenue – 5, DUSIB- 1 & Police – 1] and now only in 12 cases Land is to be allotted by DDA (8) & Revenue Department(4).

It was informed that DDA has allotted land in respect of 10 DSTPs [at Jaunti, Khera Khurd, Tajpur Pahari, Madanpur Khadar, Near Police Station Khajuri Khas (alternative land allotted), ISBT Kashmere Gate, Salahpur Majra & Garhi Rindahala, Ghewra & Hasanpur].

In respect of 05 DSTPs [Rangpuri, Chattarpur Extn, Maidan Garhi (Rajpur Khurd), Site adjoining to Maharishi Balmiki Hospital and Vijay Colony near Bawana Chowk] land is to be handed over by DDA to DJB. Vice Chairman, DDA informed that the matter is under process and land will be handed over soon.

In respect of 02 DSTPs [Salahpur Khera, Shahbad Mohammadpur,], DJB is to develop water body along with construction of DTPS. Vice Chairman, DDA informed that no communication has been received by DDA from DJB in this regard. DJB was directed to communicate in this regard to DDA and DDA to expedite allotment of land to DJB. It was informed that land at Mohamad Pur Majri has not been handed over by DDA to DJB since encroachment is yet to be removed from the site. It was also informed that there is some stay granted by court against the removal of encroachment.

Revenue Department has allotted alternative land for 05 DSTPs at [Jaunapur-I, Jaunapur-II, Deramandi (Bhati, Palla & Tajpur. In case of 2 DSTPs (Tajpur Khurd & Tikri Kalan) land identified belongs to Private Parties and they have gone to Hon'ble High Court against land acquisition. District Magistrate (South West) informed that the matter is being pursued and now next date of hearing before the High Court is 04th July, 2023. It was informed that land is yet to be allotted by Revenue Department at 02 locations (Naya Bans, and Milan Garden Lift Station) .

Hon'ble Lt. Governor appreciated the efforts made by Departments in resolving the issues for allotment of Land for DSTPs / SPSs and directed DJB to revisit its plan for requirement of land in respect of remaining 12 DSTPs urgently particularly wherever private land is involved to avoid delay in construction of DSTPs. DJB may also explore the possibility of clubbing some of DSTPs to minimise requirement of Land Parcels.

1.6 Progress in Rehabilitation of Existing 3 STPs [Kondli Phase-II, Rithala Phase- I & Yamuna Vihar Phase-II]

Committee was informed about the progress in respect of rehabilitation of existing 3 STPs [Kondli Phase-II (25 MGD), Rithala Phase-I (40 MGD) and Yamuna Vihar Phase-II (from 10-15 MGD) between 10th April, 2023 to 06th June, 2023 as given below :-

- | | |
|--|---|
| i. Kondli Phase-II (25 MGD) | : Total Progress – 93.5% (2.1 % in above period) |
| ii. Rithala Phase-I (40 MGD) | : Total Progress – 90.32 % (3.06 % in above period) |
| iii. Yamuna Vihar Phase-II (from 10 to 15 MGD) | : Total Progress – 52 % (6 % in above period) |

Hon'ble Lt. Governor directed DJB to adhere the timelines for completion of the Rehabilitation of above mentioned 3 STPs.

1.7 Progress of up-gradation of existing 18 STPs

Progress in respect of up-gradation of existing 18 STPs was briefed to the Committee. It was informed that in Rithala Phase-II (40 MGD) 05 % progress was made during 10th April, 2023 to 06th June, 2023 (cumulative progress 85 % against the timeline of March, 2023). Member Drainage, DJB informed that treatment of 20 MGD has already started in case of Rithala Phase-I STP and BOD / TSS: 12 mg/l / 20 mg/l are met and some civil work(Disc Filter etc) is going on at the site to complete the project by August, 2023.

In Kondli Phase-IV (45 MGD) 8.46 % progress was made during 10th April, 2023 to 06th June, 2023 (cumulative progress 46.46 %) and timelines for completion is October, 2023.

In case of 9 projects, work is in progress with 11-15% work completed against the timeline of December, 2023. In 04 cases tenders opened on 06.04.2023 however single bidder participated in the bid. These cases are under process for award of work. In these cases timeline is January, 2024. In 02 cases , files are under process for financial concurrence and in one case file is under submission for administrative approval of estimate.

Hon'ble Lt. Governor directed DJB to expedite the work for awarding tenders and adhere the timelines for completion of up-gradation of existing 18 STPs.

1.8 Progress of De-silting of Trunk / Peripheral Sewer Lines (Approx. 200 km)

The progress of de-silting of Trunk / Peripheral sewer lines (approximate 200 km) was informed to the Committee. Out of 200 km, 43.29 km sewer line has been de-silted against the target of 94.93 km by June, 2023. DJB informed that desilting work of sewer line below 1000 mm dia (Approx. 442.63 Km) has also been taken up by DJB and 26.08 Km of sewer line has been de-silted.

The issue of delay in procurement of latest available machinery for desilting works was also discussed. In this regard the issue of reconstitution of the Flood Control Board was also discussed and the department was asked to review role of FCB in context of Delhi in respect of works having direct bearing towards flood protection so as not to delay the other unrelated works unnecessarily.

Hon'ble Lt. Governor directed DJB to expedite the work of De-silting of Trunk / Peripheral Sewer Lines.

1.9 Connection of Storm Water Drains to the Sewerage System of DJB

There are no. of locations / Storm Water Drains which are connected to the Sewerage System of DJB and as decided in the previous meeting this issue was taken up as a new action point of "sewerage system and storm water drainage faulty interconnections".

DJB has informed that it has prepared a list of 539 points of storm water drains joining / connected with the Sewerage System of DJB. Out of 539 points, at 309 points storm water drains are still connected to sewerage system of DJB and most of these drains pertain to MCD.

It was informed that storm water drains joining sewer lines is lessor problem in comparison to sewerage system discharging waste water into storm water drains. Member Drainage, DJB informed that joining / connection of storm water drains to sewer lines / sewerage system causes siltation and clogging of sewerage system and STP equipments.

Commissioner, MCD informed that they are carrying out survey of such locations / storm water drains and taking necessary action for plugging / closing such points of storm water drains joining / connected with the Sewerage System of DJB. They have already plugged / closed 123 such points of discharge from storm water drains into Sewerage System of DJB however there are some unauthorized colonies (Taimoor Nagar, Kotla etc) / JJ Clusters where there is no other option available except connecting Open / Storm Water Drains with the Sewerage System of DJB. In case of one drain near Govindpuri, the initial estimated expenditure is about Rs 30 Crores since there is no sewer line in nearby areas.

Pr. Secy (I & FC) informed that there are 201 storm water drains and they will take necessary action in consultation with DJB.

Pr. Secy (PWD) informed that they have already taken action regarding plugging / closing of their storm water drains joining / connected with the Sewerage System of DJB and will share the list with DJB.

Chief Secretary asked Secretary, Urban Department to look into the matter regarding funding etc. for providing system for storm water in unauthorized colonies / JJ Clusters as pointed out by MCD.

Hon'ble Lt. Governor directed DJB to submit list of points / storm water drains still joining / connected with the Sewerage System of DJB within a week. Drain Owing Agencies to take urgent necessary action for plugging / closing the points of discharge through their storm water drains into the sewerage system of DJB and submit report along with list of such Points / Drains to the HLC along with timelines within 15 days. Similarly, all Drain Owing Agencies shall survey and submit a list of points where sewage from DJB's sewerage system is entering the storm water drains within 15 days to the Chief Secretary for appropriate intervention.

1.10 Prevention of Dumping of Waste from the Bridges across River Yamuna

Member Secretary, DPCC informed that a new Action Point has been added regarding prevention of dumping of waste form the bridges across River Yamuna. It was informed that there are 10 bridges across River Yamuna. Wazirabad Barrage Road Bridge, ISBT Road Bridge (Near Kashmeri Gate), Geeta Colony Road Bridge, ITO Road Bridge are being maintained by PWD and it was informed that repair of damaged / missing wire meshes over the bridges is a regular work and damaged / missing wire meshes will be provided / repaired before 30th June, 2023.

Signature Road Bridge is with DTTDC but representative of DTTDC informed that maintenance of bridge is with PWD. Pr. Secy (PWD) informed that he will take up the matter and required wire meshes will be provided over the Bridge.

Two bridges namely Old Iron Railway Bridge and Railway Bridge Downstream of ITO Barrage pertain to Northern Railway. Nizammudin Road Bridge pertains to NHAI and representative of NHAI informed that needful will be done. Regarding DND Flyway Road Bridge, representative of NHAI informed that it does not pertain to NHAI. Pr. Secy (PWD) informed that he will take up the matter and will do the needful. Okhla Barrage Road Bridge is with Uttar Pradesh Irrigation & Water Resources Department.

Hon'ble Lt. Governor enquired about the status of carpeting of Loha Pul Road. Pr. Secy (PWD) informed that he will look into the matter and take necessary action for carpeting of Loha Pul Road.

The Committee was also made aware about heaps of Garbage lying on/underneath various bridges and throwing of Pooja Material etc observed during the recent drive launched by the Territorial Army deployed by NMCG. Therefore the emphasis should be on maintaining cleanliness over/under the Bridges, keeping Receptacles in form of Bins for collecting Pooja Materials etc. thrown in river Yamun and these should be emptied regularly by MCD. Also MCD

to deploy dedicated vehicles for collection of Pooja Materials from each ward (including Temples etc) on a certain frequency.

It was further directed that necessary signage's should be installed cautioning public against dumping pooja material etc. into River Yamuna else fine shall be imposed (Environmental Compensation) to the tune of Rs 5000/- as per the Judgement dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors. Such penalty (Environmental Compensation) on violators should be imposed by all the concerned Departments.

It was further decided :

- i. All the Bridge Maintaining Agencies which are maintaining their Bridges across river Yamuna in Delhi –
 - a. To ensure providing Wire Mesh / Wire Net to prevent throwing of Pooja Material etc into river Yamuna and if the Wire Mesh / Wire Net is broken / damaged then replace / repair the same by June, 2023.
 - b. To keep Receptacles in form of Bins for storing Pooja Materials etc at the Bridges at suitable distances (at least at the Entry, Middle & Exit). Bridges shall be kept clean and it shall be ensured that there is no deposition of waste on the places other than the designated Bins.
 - c. MCD will ensure proper collection & disposal of Pooja Materials and other waste collected from such Receptacles / Bins regularly on daily basis.
 - d. Put signage (Sign Boards) on the Bridges across river Yamuna mentioning that “ Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/- as per the Judgement dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.
- ii. DTTDC/PWD will ensure removal of Debris beneath the Signature Bridge over Yamuna within 15 days, as well as the provisioning of wire mesh/ net in the bridge.
- iii. All the concerned Departments /Agencies [Bridge Maintaining Agencies (PWD/CPWD, NHAI, Northern Railway,etc), Revenue Department, DDA, MCD,DPCC etc.] shall take necessary action for imposition of penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the Judgement dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.
- iv. NHAI and PWD to ensure compliances on these issue of bridges i.e. Nizamuddin road Bridge and DND Flyway Road Bridge, as per their maintenance responsibilities.

2. Trapping of Drains

Progress in respect of trapping of 3 major drains were discussed and it was informed that in Barapulla and Maharani Bagh drain, 40 % cumulative progress is made and work has been started in Mori gate drain with 18.13 % progress.

Regarding Trapping of partially trapped Sen Nursing Home Drain, it was informed that there is some marginal flow / overflow which is due to discharge of sub soil water from the on going construction activity by CPWD around the WHO complex. Complete trapping of the drain is possible after stopping discharge from the construction activity of CPWD. A video was also played during the meeting in this regard. Lot of Solid Waste also found in the drain.

Hon'ble Lt. Governor directed MCD to clean the Sen Nursing Home Drain.

Progress of trapping of 76 sub-drains of Najafgarh Drain, Supplementary Drain and Shahdara Drain Outfall was informed to the Committee. Out of 76 sub-drains, 18 sub drains out falling into Najafgarh Drain and 18 Supplementary Drain have been trapped by end of May, 2023. It was informed one sub drain of Najafgarh Drain which was to be trapped by DDA will now be trapped by DJB. DJB informed that there will be delay in trapping of Shahdara Sub drains due to difficult site conditions and nature of work.

Member Drainage, DJB informed that Performance Audit of already trapped 11 major drains and all sub-drains by M/s WAPCOS has been started and will be completed within 6 weeks time.

Member Drainage, DJB also informed that a Joint inspection was carried out by DJB and NMCG on 24th April, 2023 for 15 Drains. It was informed that 11 drains are completely trapped. One drain at Delhi Gate is Partially Trapped. Following 03 drains are un trapped :

- New Drain near Kalindi Barrage (Jaitpur Kalindi Kunj Road)- This is Abul Fazl drain and sewage will be trapped after completion of Batla House Sewerage scheme by Decemeber, 2023.
- One new drain (Khadar Kalindi Kunj Road) -- Brings discharge from Madanpur Khadar area and shall be trapped after completion of Madan pur Khadar GOC shceme by March, 2024
- One new drain – Trapping is not required as it doesn't outfalls into river Yamuna.

Hon'ble Lt. Governor directed I&FC Department and DJB to jointly verify the status of drains within a week.

3. Sewerage Network in 1799 Unauthorised Colonies & Connection of 639 JJ Clusters with the Sewerage System of DJB

The Progress made in extending sewerage network to 1799 unauthorised colonies was apprised to the Committee. The sewer line has been laid and notified in 747 unauthorised colonies, while work of sewer network is in progress in 573 unauthorised colonies out of which sewer network has been laid in 124 Colonies against target of 120 by end of May, 2023.

Hon'ble Lt. Governor desired to visit the sites where connections of House Holds with sewerage network has been completed.

In 318 unauthorised colonies, sewer network & DSTPs are to be laid, DJB has changed target to December, 2023 of 207 from 117 unauthorised colonies earlier. In 161 unauthorised colonies, NOC is awaited being forest area or the O Zone. Secretary (Env & Forest) informed that out 161 unauthorised colonies where NOC is awaited, 114 pertains to Forest department however Alignment of these unauthorised colonies is yet to be provided by DJB after survey of these colonies.

Hon'ble Lt. Governor directed DJB to provide all required details to Forest Department.

Regarding Sewerage Network to be provided in 4 unauthorised colonies falling under O-Zone, Vice Chairman, DDA informed that he will check from the Delhi Master Plan regarding permissibility of these unauthorised colonies. It was informed that O Zone is divided into two parts, one in which no such activity can be permitted and second one where basic necessity including sewerage network can be provided.

Hon'ble Lt. Governor directed to expedite the work & complete the work as per the timelines given in action plan.

It was informed that there are 639 JJ Clusters out of which 558 have already been connected with the sewerage system of DJB. In case of 18 JJ Clusters , connection with the sewerage system of DJB has been completed and work is under progress in 2 JJ Clusters which got delayed due to public hindrance and matter is now resolved.

It was also informed that in rest of 61 JJ Clusters connection with the sewerage system of DJB or providing DSTPs is not possible due to site conditions / land constraint despite the earlier decision of HLC regarding providing Decentralized modular/ prefabricated DSTPs to by June, 2023 with the support of NMCG. Member Drainage, DJB informed that though these 61 JJ Clusters could not be connected with the sewerage system of DJB however waste water from these JJ Clusters going through drains are trapped after some distance into the sewerage system/ STPs.

4. Industrial Effluent Management by CETPs

Member Secretary, DPCC informed that out of 13 CETPs, one CETP (Lawrence Road Industrial Area CETP) was not meeting the Prescribed Standards of BOD and TSS during May, 2023. Sample could not be taken in case of Badli CETP since it was found non operational during visit on 09.05.2023. DPCC has already issued letters to the CETP Societies for taking rectification measures to meet the prescribed standards and also imposed Environmental Compensation on the CETPs in the past.

Regarding upgradation of CETPs, it was informed that a meeting was taken by Chief Secretary with ACS (Industries) & CEO, DJB and it was decided that CETPs Societies will be taken over

by the Industries Department and will be handed over to DSIIDC for their management. Formal approval to handover the CETPs to DSIIDC is awaited.

Member Drainage, DJB informed that recently a meeting has also been taken by the Hon'ble Minister of Industries, Govt. of NCT of Delhi wherein it has been decided that CETPs will be handed over to DJB for their upgradation and Operation & Maintenance.

Action taken against Dyeing Industries / Units in Non-Conforming Areas of Delhi:

Member Secretary, DPCC informed regarding constitution of Joint Teams consisting of MCD, DPCC, Revenue Dept., Power Companies, DJB and following action taken against Dyeing Industries / Units in Non-Conforming Areas of Delhi in the period of 28.04.2023 to 04.06.2023 :

- Total No. of Dyeing Industries found during inspection : 95
- Notice issued : 27
- Close down / Sealed / Disconnection of electricity : 68

Member Secretary, DPCC also informed that a survey is being carried out to identify new hotspots with target dates and timelines for closure of unauthorized / illegal Dyeing units.

Commissioner, MCD informed that Show Cause Notice is needed prior to closing illegal units. Possibility of Public Notice may be explored before closure of such illegal units referring the judgment dated 07.05.2004 of Hon'ble Supreme Court in WP (C) 4677 of 1985 and 98 / 2000, M.C. Mehta Vs. UOI & Ors regarding closure of All illegal Industrial Units that have come up in Residential / Non-conforming areas in Delhi on or after 1st August, 1990.

Hon'ble Lt. Governor directed DPCC to take action against unauthorized / illegal Jeans Washing / Dyeing Industries / Units operating in Non-Conforming Areas / Residential Areas in Delhi and issue directions for closure / sealing of such Industries / Units and disconnection of their Electricity and Water Supply. There is no need of issuance of Show Cause Notice considering the above mentioned order of Hon'ble Supreme Court.

Chairman, DPCC informed that DPCC will take necessary action against unauthorized / illegal Jeans Washing / Dyeing Industries / Units operating in Non-Conforming Areas / Residential Areas in Delhi for their closure.

5. Faecal Sludge (Septage) Management

It was informed that with respect to "Delhi Water Board Septage Management Regulations, 2018" for collection, transportation and disposal of waste of septic tanks (Septage), District Magistrates are taking meetings and action against the defaulters.

The cumulative action taken by DMs since said notification dated 12.11.2018 is as follows:

- Total No. of Meetings of Septage Management Committees held :107

• No. of Vehicles /Tankers found unauthorizedly discharging-septage into Drains etc	:68
• No. of Vehicles/Tankers impounded	:64
• No. of Challans/ Notices issued	:22
• Total Amount of Environmental Compensation Imposed	:Rs. 16.14 Lakhs
• Total Amount of Environmental Compensation received	:Rs. 15.34 Lakhs
• Cumulative Septage collected and treated till March, 2023	:153.4 Crore liters

It was informed that DJB vide letter dated 13.04.2023 has provided copy of report of the committee of the meeting held on 28.0.2.2023 along with proposed amendments in the existing "Delhi Water Board Septage Management Regulation 2018". Recommendations of the Committee were placed before DJB in its Board meeting on 04.05.2023 and the same was approved. However minutes of the Board meeting are awaited.

It was also informed that DPCC has issued Directions u/s 33 (A) of Water Act, 1974 on 27.03.2023 for imposition of penalties (a) for deposit of septage by unauthorized (unlicensed) entities , (b) disposal of Septage at place other than the designated places by authorized licensee and (c) Penalty on a person who uses the services of unlicensed vendors/ vehicle for discharging the septage. Revenue Department (An officer not lower than the rank of Nayab Tehshildar in DM offices) , Sub Inspector in Delhi Police, Sanitary Inspector in MCD and authorized officers of DJB & DDA are competent to impose penalties.

Member Drainage, DJB informed that they have prepared a scheme for providing incentive to the authorized licensed vehicle owners / drivers for disposal of septage to the designated SPSs /STPs of Delhi Jal Board and the same has been put up for the approval of the competent authority. Rs. 200/- per trip has been proposed as incentive to the driver of the Tanker / Vehicle carrying septage.

Hon'ble Lt. Governor directed DJB to review the amount of Incentive proposed in the scheme and increase the Incentive amount to minimum Rs. 500/- per trip.

6. Restoration & Rejuvenation of Flood Plains and Removal of Encroachments Projects of DDA

Vice Chairman, DDA briefed on the status of the following projects carried out by DDA for restoration & rejuvenation of flood plains of river Yamuna and removal of encroachment:-

Yamuna Vatiika (earlier Asita West project) - Vice Chairman, DDA informed that for installation of a Lighthouse about 15- 20m height in an approx area of 100 sq.m., DDA has filed an application before the Hon'ble National Green Tribunal (I.A. No. 555 / 2023 in OA No. 06 / 2012 in the matter of Nizamuddin West Association Vs Union of India & Ors) for seeking permission. The said application was disposed off with the direction that on principle there can be no objection to the proposal if it's approved by the HLC and further appraisal of activity being permissible should be by NMCG. Thus, the proposal has been brought before the HLC for a conceptual approval so that further process of detailed drawings and its submission to NMCG can be undertaken.

It was discussed and taken into consideration that this Lighthouse will not only help in additional surveillance and security of the flood plains but also enhance human interface so that the public at large identifies with the floodplains and will generate a sense of ownership. HLC approved the same with the condition that DDA will obtain required permission from the NMCG.

Baansera - VC, DDA informed that the Principal Committee vide its letter dated 31st January 2023 had informed that the development regarding Convention centre, Interpretation centre, a cafe along with bamboo plantations being undertaken at Baansera are not in conjunction with the floodplain ecology and may hinder the flow of flood waters as such the same is brought here to the HLC for a kind decision.

It was discussed that the top plateau at Baansera is much above the high flood level, and will not cause any disturbance to the flow of flood water. It was also felt that the plantations carried out at the lower level will help prevent soil erosion and collect solid waste if any before it flows to the river. This in turn will be a step towards cleaning the river. The same was approved by HLC and a go ahead was given to DDA for successfully carrying out all these works.

It was informed that DDA has given land to the NRCTC and NHAI for facilitating construction of RRTS and Delhi Faridabad Expressway expressway corridor projects but these agencies have disturbed the restoration works in **Kalindi Aviral (Part- A)** and **Kalindi Biodiversity Park** projects. A request was made to bring it on record and issue directions to these agencies to undertake the restoration works as per the plan by DDA before they vacate the sites. HLC kindly agreed to issue directions to the concerned agencies.

Allotment of Ghat area to NMCG for development- This issue was discussed and following directions were given –

It was advised that DDA may continue with ghat development work and instead NMCG was requested to assist DDA by funding for its various projects on the Yamuna flood plain. DDA was directed to identify a site and move a note to NMCG asking for fund sharing.

VC, DDA informed that the timelines for some of the DDA's restoration projects have been exceeded as shown in the HLC meeting and requested to extend the timelines to complete them in view of the changes being made to make projects more effective and as well as people friendly. DDA was directed to share a note on the revised completion timelines with justifications.

7. Utilization of Treated Waste Water

It was informed that 90 MGD out of 547 MGD of treated STP water is being used mainly for horticulture; 267 MGD is the mandatory return flow in river Yamuna. 70 MGD Treated STP water at Coronation Pillar is to be treated for which timeline is now reduced to March, 2024 and bid document of re-invitation of tender on HAM model is under process for approval.

DJB has proposed projects for utilization of 120 MGD Treated STP water for development/ rejuvenation of various lakes. Projects of Lakes at Pappankalan (20 MGD), Nilothi (20 MGD)

and Najafgarh (5 MGD) have been completed and commissioned. Progress in respect of other projects is as follows:

- Smiriti Van/Lake (10 MGD) 80 %
- NTPC Eco Park (5 MGD) 25%
- Rohini Lake No. 1 (15 MGD) 94 %
- Sanjay Lake Kondli STP (10 MGD) 80 %

Hon'ble Lt. Governor directed DJB to adhere to the timelines as per the action plan and submit revised action plan for utilization of treated STP water.

8. Solar Power Generation along Najafgarh Drain

It was informed that in the previous meeting of HLC, IF&CD was directed to explore the solar power generation along the Najafgarh Drain by providing pillars on its Banks to install Solar Panels. Chief Secretary had suggested that Power Department Solar Corporation of India can be involved for exploring the suitable options / funding for Solar Power Generation.

Pr. Secretary (IF&C) informed that matter was pursued with SECI and they have advised that I&FC department to identify the power purchase agency to give an assurance in writing that they will purchase the power generated (likely higher generation cost) so that the matter could be proceeded further. Issue was also discussed with DTL and as per their opinion such PPA (Power Purchase Agreement) is feasible. Accordingly, matter is being pursued with DTL (Power Department) for confirmation, so that same may be forwarded to SECI for further action on the issue.

Pr. Secretary (IF&C) informed that as per assessment, about 30 MW power can be generated by installing solar panels along Najafgarh Drain.

9. Yamuna Rejuvenation Plan: Department wise critical Ground Level Actions

Subsequently, a presentation regarding ongoing Yamuna Rejuvenation Plan was highlighting the department wise critical actions required to be taken on priority in field, wherein following suggestions were made/ issues flagged:

i. I & FC

- Procurement of amphibious desilting/ dredging equipments to improve the existing profile.
- Production/ Manufacture of improvised equipments which have been already tried successfully in Yamuna, Najafgarh and Supplementary Drain in adequate numbers for using them effectively in remaining stretches.
- Portions of Yamuna & Najafgarh that has been cleaned, needs to be regularly maintained for which adequate resources needs to be earmarked and deployed.
- Regular maintenance of contraptions that have been successfully used as BOD reducing mechanism in the out-falling drains to ensure their continued efficacy and efficiency.
- Concerned department may plan for dredging in River Yamuna post monsoon in accordance with the laid down NGT and CWC guidelines on the subject.

ii. DJB

- The data-base which is being used for the trapping of out-falling drains needs to be continuously updated as per the field situation.
- Immediate corrective measures need to be undertaken to ensure no Dairy sewage flows into Supplementary Drain.
- Wazirabad barrage is a strategic and vital water storing/supplying installation. Hence restoring its designed pondage area by carrying out long pending desilting needs to be executed on priority.

iii. DDA

- Removal of illegal and unauthorized encroachments from the Yamuna Flood Plain should be a continuous exercise and not just one time act.
- Fencing of remaining portion of Eastern Bank between Signature Bridge to Asita East especially towards the city side which presently is porous and provides unhindered unauthorized movement needs to be taken up at the earliest.

iv. MCD

- Since the MSW both as floating debris as well as from the banks is being regularly collected. A suitable fool proof mechanism of disposal of MSW from the earmarked locations at Najafgarh, Supplementary and Yamuna Banks needs to be implemented on ground in coordination with I & FC.

iv. Environment & Forest

- Take necessary action to ensure survivability of saplings that have been planted in the Flood Plains as well as islands inside Yamuna. Similarly monitoring of the seeds that were dispersed must be ensured.
- There are few pockets along the Eastern Bank between Wazirabad and ITO Barrage are still available where a well planned and deliberate plantation needs to be undertaken.
- Suitable plantation along the adventure tracks which is under construction must be ensured.

v. DTTDC/PWD

- The signature bridge has been long completed and opened to traffic, however the debris generated during the construction still remains intact unremoved. This not only restricts the active river course but also affects its navigability. In addition it may have negative impact during the monsoons and floods resulting in erosion and cuttings of banks. Hence, it needs to be removed forthwith either by DTTDC who got this project executed or by PWD who are in process of taking over the asset.

vi. DUSIB

- The 'Rain Basera' Shelter near Geeta Ghat still remains a major source of unauthorized access into the flood plain including banks resulting in major pollution of river water. Hence, suitable preventive and remedial measures needs to be undertaken on priority by relocating the shelter to an alternate suitable site.

vii. **Territorial Army (TA)**

- The TA company provided by NMCG is being withdrawn w.e.f. 30th June 2023. Hence, as an immediate alternate measure needs to be put in place.
- In addition, a separate proposal of raising a new 3 company based TA Battalion for Yamuna and Najafgarh Drain in Delhi needs to be taken up with NMCG. The new Battalion can be on the lines of 137 ECO TA Battalion located at Prayagraj for Ganga, funded by NMCG as a Central Government asset.

Hon'ble Lt. Governor directed all the Departments to look into the above mentioned critical issues and suggestions discussed in the meeting for implementation in a time bound manner.

The presentation was followed by sharing a small video film on the efforts so far made towards Revival of Sahibi River and Rejuvenation of Yamuna River since June, 2022.

Hon'ble Lt. Governor once again directed all the Departments to work in close coordination and adhere to the timelines mentioned in the action plan for rejuvenation of river Yamuna for achieving the common goal of clean Yamuna in Delhi.

The meeting ended with a vote of thanks to the Chair.

ATTENDANCE SHEET

Sub.: Fifth meeting of the High Level Committee constituted by Hon'ble NGT regarding discuss the various issues related to control of pollution and rejuvenation of River Yamuna

Date: 09.06.2023

Time: 11.30 am

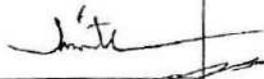
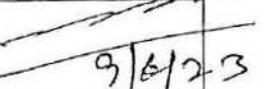
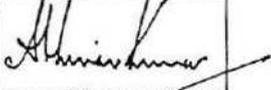
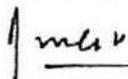
S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1	C. S			
2	Abhinav Kumar	Officer DPC	970652788	
3				
4	ANIL KUMAR SINGH	Pr Secretary E & L	9999237333	
5	Arith Kundra	Pr. Secy IAPC		
6.	Subhasish Panda	VC DDA		
7.	A. Anbaram	Pr. Secy PMD	98680 20552	
8	Sanjay Goel	Secretary VD	971702625	
9.	Garima Gupta	CEO DUSIB	9717945001	
10.	Parmaditya	JECP/CP	9818094022	
11.	Sandeep Mittal	MD, D&I/OE	9650072233	
12.	P.K. Mishra	DH, WQM-5, CPCB	9695206868	
13.	Dr. Pravin Kumar	Director NMCG	9899122554	

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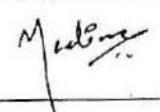
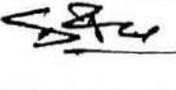
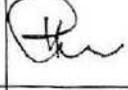
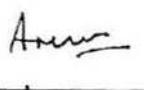
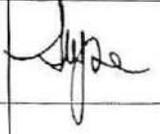
S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
14	S. K. Manoj Gupta	AIQ (MOEFCC)	8800873022	
15	Anant Kumar	Emc PWD	9911178856	 9/6/23
16	Ajay Kumar	DJO	9650291027	
17.	ABHINAV KUMAR.	Inv. Add. Secy.	8974151911	
18.	CD SINGH	Prcep	9868808573	
19.	Aswini Kumar	Project Director NHAI	9599916964	
20	Nishal Gandhi	Additional Director, CPCB	9891254423	
21	R. P. Singh	Chief Engineer	9650290841	
22	Bhupesh Kumar	CE (SDW) DJB	9650291577	
23	S. K. Bhardwaj	Pr CE Dr Pw II	9650290718	
24	Gayander Tam	CE (WB)	9868127400	
25	Gaurav Saini	SDM (Def. Col.) on behalf of DM (South-East)	9899501972	

ATTENDANCE SHEET

Sub.: Fifth meeting of the High Level Committee constituted by Hon'ble NGT regarding discuss the various issues related to control of pollution and rejuvenation of River Yamuna.

Date: 09.06.2023

Time: 11.30 am

SL. NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	E-MAIL ID	SIGNATURE
26	Nehma Puri	Director Landscape DBA	9811239055		
27	CHANDER VIJAS GERANGAL	EE (WB) DTDC.	9891482640		
28	MANEESH RACTOGE	CE/MCD	9717788016		
29	Mukesh Kumar	CE I&FC	9958430007		
30	ANIL KUMAR	CE I&FC	9958889507		
31	UDAY CHOHALE	SE (WTR&P) CPWD	9969025708		
32	Santosh Kumar	DM/SE Revenue	7080731052		
33	V. K. Chauhan	Joint Admstr MOTVA	9818 225985		
34	Hemant Kumar	DM, Sw	8132031268		
35	Anam Mishra	DM, NE	9910309257		
36	S K Jha	Spl Secy (Fin)	9810322294		
37	OSD to HLG				
38	SS (HK) to HLG				



DELHI POLLUTION CONTROL COMMITTEE
WATER LABORATORY
4thFLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : <http://dpcc.delhigovt.nic.in>

WATER QUALITY STATUS OF RIVER YAMUNA

23/06/2022

REPORT NO: DPCC/W/Y/22-23/4840

DATE OF SAMPLING: 01.06.2022

S. No.	Locations	Latitude Longitude	pH	COD (mg/l)	BOD (mg/l)	DO (mg/l)	Fecal Coliform MPN/100ml
Water Quality Criteria (‘C’ Class)			6.5-8.5	-	3mg/l or less	5mg/l or more	500(desirable) 2500(max permissible)
1	Palla	28.8138023, 77.2100181	7.33	32	2.8	8.6	13×10 ²
2	Wazirabad	28.7131310, 77.2319304	7.38	69	8.8	5.1	20×10 ³
3	ISBT Bridge	28.6713533, 77.2338207	6.95	176	60	NIL	25×10 ⁴
4	ITO Bridge	28.6284288, 77.2534977	7.24	154	54	0.6	26×10 ⁴
5	Nizamudin Bridge	28.5915608, 77.2715342	7.30	184	63	NIL	46×10 ³
6	Okhla Barrage	77°18’49” 28°32’40”	7.28	208	73	NIL	70×10 ⁴
7	Agra Canal at Okhla Barrage	28.545414, 77.311075	7.20	192	66	NIL	41×10 ⁴
8	River Yamuna at Asgarpur (After confluence of Shahdara & Tuglakabad drains)	28.4657003, 77.33905231	7.19	266	83	NIL	8.3×10 ⁵

I/C Water Lab

Dr. SANDHYA SINGH
Scientist



DELHI POLLUTION CONTROL COMMITTEE
WATER LABORATORY
4thFLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
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WATER QUALITY STATUS OF RIVER YAMUNA

REPORT NO: DPCC/WQ/2023/55
DATE OF SAMPLING: 01.06.2023

Dated: 16.06.2023

S. No.	Locations	Latitude Longitude	pH	COD (mg/l)	BOD (mg/l)	DO (mg/l)	Fecal Coliform MPN/100ml
Water Quality Criteria ('C' Class)			6.5-8.5	-	3mg/l or less	5mg/l or more	500(desirable) 2500 (max permissible)
1	Palla	28.8138023, 77.2100181	7.29	26	1.5	8.8	5.5×10 ³
2	Wazirabad	28.7131310, 77.2319304	7.34	42	7.5	6.1	9.1×10 ³
3	ISBT Bridge	28.6713533, 77.2338207	7.25	144	40	NIL	22×10 ³
4	ITO Bridge	28.6284788, 77.2534977	7.38	101	34	0.6	14×10 ³
5	Nizamudin Bridge	28.5915608, 77.2715342	7.27	152	42	NIL	26×10 ³
6	Okhla Barrage	77°18'40" 28°52'40"	8.02	170	48	NIL	27×10 ⁴
7	Agra Canal at Okhla Barrage	28.545414, 77.311075	7.72	165	46	NIL	34×10 ⁴
8	River Yamuna at Asgarpur (After confluence of Shahdara & Tuglaabad drains)	28.4657003, 77.3390231	7.36	181	50	NIL	43×10 ⁴

Nandita
I/C Water Lab
Dr. Nandita Moitra